





CANARA HSBC ORIENTAL BANK OF COMMERCE LIFE INSURANCE

Select Star

WE PROMISE YOU A PLAN THAT CHANGES WHEN YOUR PLANS CHANGE

Our iSelect Star Term plan allows you to increase your life cover at key life milestones, so you no longer have to reconsider big decisions in life.

Key Features



Increasing cover option¹



Whole Life Cover²



Spouse cover³



LIFE INSURANCE COMPANY OF THE YEAR 2020*

*In March 2020 Canara HSBC Oriental Bank of Commerce Life Insurance has been conferred with "Life Insurance Company of the Year" at India Insurance Summit and Awards 2020. Increasing Cover Option is applicable under Life Option. 2Whole Life Cover is applicable under plan options Life & Life plus. 3Spouse coverage is applicable under Life Option only and cannot be opted with Whole Life Coverage or where Premium Payment Term is Up to Age 60 Years under Plan Option Life. Purchase of any insurance products by a bank's customer is purely voluntary and is not linked to availment of any other facility from the bank.

BEWARE OF SPURIOUS/FRAUD PHONE CALLS!

· IRDAI is not involved in activities like selling insurance policies, announcing bonus or investment of premiums. Public receiving such phone calls are requested to lodge a police complaint.

Trade Logo of Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited (Insurer) is used under license with Canara Bank, HSBC Group Management Services Limited and Oriental Bank of Commerce. The Insurance products are offered and underwritten by Insurer (IRDAI Regn. No. 136) having its head office at 2nd Floor, Orchid Business Park, Sector-48, Sohna Road, Gurugram - 122018, Haryana (India). For more details on risk factors, terms and conditions, please read the sales brochure carefully before concluding a sale. Corporate Identity No.: U66010DL2007PLC248825. Website: www.canarahsbclife.com. Call: 1800-103-0003/1800-180-0003. Give a missed call to: 0124-6156600. SMS: 9779030003. Email: customerservice@canarahsbclife.in

UIN: 136N073V01 MISCNJISSTPCHOOCT20 **ENG**

Canara HSBC Oriental Bank of Commerce Life Insurance iSelect Star Term Plan

An Individual Non-Linked Non-Par Pure Risk Premium Life Insurance Term Plan

UIN: 136N073V01

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PART A WELCOME LETTER

{{OWNER_NAME}}
{{FATHERS_NAME/HUSBAND NAME}}
{{PO_M_ADD_1}}
{{PO_M_ADD_2}}
{{PO_M_ADD_3}}
{{PO_M_ADD_CITY}} {{PO_M_ADD_STATE}}{{PO_M_ADD_PINCODE}}
{{PO_M_ADD_COUNTRY}}
Contact No.: {{OWNER_CONTACT}}

{{PROPOSAL_NUMBER}}

 Your Policy Details:

 Client ID.
 {{OWNER_CLIENT_ID}}
 Name
 {{AGENT_NAME}}

 Policy No.
 {{POLICY_NUMBER}}
 Code
 {{AGENT_CODE}}

 Contact

Dear {{Owner name}},

Proposal No.

Welcome to the Canara HSBC Oriental Bank of Commerce Life Insurance family. We would like to congratulate You on purchasing Canara HSBC Oriental Bank of Commerce Life Insurance iSelect Star Term Plan.

No.

{{AGENT_CONTACT}}

This document is Your Policy Document and We recommend that You read it to ascertain if the details are accurate. If You wish to rectify any of the details provided by You, please get in touch with our **Resolution center**: **1800-103–0003** / **1800-180-0003** (**BSNL/MTNL users**) or your **representative**. You can also **SMS** Us at **9779030003** or write to Us at customerservice@canarahsbclife.in and our representative will contact You at your convenience.

In case the Policy terms and conditions are not agreeable to You then You can opt for a cancellation of the Policy by sending back this Policy Document along with the reason for non-acceptance to the Company within 15 days (30 days in case the Policy is sourced through distance marketing mode i.e. any means of communication other than in person) from the date of receipt of this Policy Document. In case You opt for cancellation within the said period, We shall refund the Premium received by Us subject only to deduction of the proportionate risk Premium for the period of life cover, stamp duty and medical expenses (if any). This facility can be availed only on receipt of the original Policy Document and not on receipt of duplicate Policy Document(s) issued by the Company on your request.

We also offer an easy-to-navigate online system to manage Your Policy. Log on to our website www.canarahsbclife.com and register to start using this service.

In case of any claim related or other matters, You or the Claimant may contact Us at Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited, 2nd Floor, Orchid Business Park, Sector-48, Sohna Road, Gurugram 122018, Haryana, India. You can also get in touch with Us on 1800-103-0003 /1800-180-0003 (BSNL/MTNL) or SMS Us at 9779030003 or write to Us at customerservice@canarahsbclife.in

We request You to pay Your Premiums on due dates to enjoy uninterrupted benefits under the Policy. Thank You for giving Us the opportunity to service Your insurance needs and We will ensure We are here to fulfill all Your Policy servicing needs.

Yours Sincerely,

Chief Operating Officer
Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited

POLICY SCHEDULE

Canara HSBC Oriental Bank of Commerce Life Insurance iSelect Star Term Plan is an Individual Non-Linked Non-Par Pure Risk Premium Life Insurance Term Plan

The Company shall pay benefits upon occurrence of one or more events mentioned in this Policy on receipt of proof that is satisfactory to the Company.

	Life Assured Details	Spouse Details	Policyholder Details
Name	{{ASSURED_NAME}}	{{ASSURED_NAME}}	{{PROPOSER_NAME}}
Date of Birth	{{ASSURED_BIRTH_DATE}}	{{ASSURED_BIRTH_DATE}	{{ PROPOSER_BIRTH_DATE}
Age	{{ASSURED_AGE}}	{{ASSURED_AGE}}	{{ PROPOSER_AGE}}
Gender	{{ASSURED_GENDER}}	{{ASSURED_GENDER}}	{{ PROPOSER_GENDER}}
Working Status	-	{{ASSURED_STATUS}}	

Policy Schedule Details

Policy Number	{{POLICY_NUMBER}}
Plan Name	{{PLAN NAME}}
Plan Type	Life/Individual/ Non-Linked/ Non-Par
Plan Option	{{PLAN_OPTION}}
Policy Term (Years)	{{POLICY_TERM}}
Premium Payment Term (Years)	{{PREMIUM_PAYMENT_TERM}}
Instalment Premium/ Single Premium (Life Assured/ Spouse)	{{INSTALMENT_PREMIUM}}/ {{INSTALMENT_PREMIUM}}
Total Instalment Premium¹ (Rs.)	{{INSTALMENT_PREMIUM}}
Age Admitted (Life Assured/ Spouse)	{{AGE_ADMITTED (LIFE_ASSURED)}}/ {{AGE_ADMITTED (SPOUSE)}}
Risk Commencement Date	{{SAME_AS_POLICY_COMMENCEMENT_DATE}}
Policy Commencement Date	{{POLICY_COMMENCEMENT_DATE}}
Maturity Date	{{MATURITY_DATE}}
Extended Cover Period End Date (Life Plus)	{{WHOLE LIFE COVERAGE END DATE i.e., 99th BIRTHDAY}}
Premium Payment Mode	{{POLICY_PAYMENT_FREQUENCY}}
Next Premium Due Date	{{NEXT_PREMIUM_DUE_DATE}}
Last Premium Due Date	{{LAST_PREMIUM_DUE_DATE}}
Coverage Option	{{LEVEL/ INCREASING}}
Benefit Payout Option (Life Assured/ Spouse)	{{LIFE ASSURED - Lump Sum / 25%, 50%, 75% in lump sum, balance as equal/increasing (5% p.a./10% p.a) monthly instalment over 120 months / 100% as equal/increasing (5% p.a./10% p.a.) monthly instalment over 120 months / 25%, 50%, 75% in lump sum, balance as equal/increasing (5% p.a./10% p.a.) monthly instalments till the end of the Policy Term or 40 years, whichever is earlier/ 100% as equal/increasing (5% p.a./10% p.a.) monthly instalments till the end of the Policy Term or 40 years, whichever is earlier}}/ {{SPOUSE - Lump Sum / 25%, 50%, 75% in lump sum, balance as equal/increasing (5% p.a./10% p.a.) monthly instalment over 120 months / 100% as equal/increasing (5% p.a./10% p.a.) monthly instalment over 120 months / 25%, 50%, 75% in lump sum, balance as equal/increasing (5% p.a./10% p.a.) monthly instalments till the end of the Policy Term or 40 years, whichever is earlier/ 100% as equal/increasing (5% p.a./10% p.a.) monthly instalments till the end of the Policy Term or 40 years, whichever is earlier/ 100% as equal/increasing (5% p.a./10% p.a.) monthly instalments till the end of the Policy Term or 40 years, whichever is earlier/
Accidental Death Benefit (Life Assured/ Spouse)	{{Life Assured< Yes/ No> }}/ {{Spouse <yes no=""> }}</yes>

Accidental Total and Permanent Disability Benefit (Premium Protection) (Life Assured/ Spouse)	{{Life Assured< Yes/ No> }}/ {{Spouse <yes no=""> }}</yes>	
Accidental Total and Permanent Disability Benefit (Premium Protection Plus) (Life Assured/Spouse)	{{Life Assured< Yes/ No> }}/ {{Spouse <yes no=""> }}</yes>	
Child Support Benefit (Life Assured/Spouse)	{{Life Assured< Yes/ No> }}/ {{Spouse <yes no=""> }}</yes>	

Benefit Coverage Details

	Life Assured	Spouse
Sum Assured (Rs.)	<sum assured=""></sum>	<sum assured=""></sum>
	<lumpsum -="" <sum="" assured="" at="" death="" inception="" on=""></lumpsum>	<lumpsum -="" <sum="" assured="" at="" death="" inception="" on=""></lumpsum>
	<25%, 50% and 75% in Lumpsum and balance as equal/increasing (5% p.a./10% p.a.) monthly instalment over 120 months-< <>% of Sum Assured on Death at inception> as Lumpsum/ Monthly Income of Rs. < Monthly Income at inception > paid over 120 months	<25%, 50% and 75% in Lumpsum and balance as equal/ increasing (5% p.a./10% p.a.) monthly instalment over 120 months-< < >% of Sum Assured on Death at inception> as Lumpsum/ Monthly Income of Rs. < Monthly Income at inception > paid over 120 months
Death Benefit* (Rs.)	<25%, 50% and 75% in lumpsum and balance as equal/increasing (5% p.a./10% p.a.) monthly instalment till the earlier of 40 years or the end of the Policy Term - < < >% of Sum Assured on Death> as Lumpsum/ Monthly Income of Rs. < Monthly Income at inception > paid till end of Policy Term or 40 years, whichever is earlier> <equal (5%="" 10%<="" increasing="" p="" p.a.=""></equal>	<25%, 50% and 75% in lumpsum and balance as equal/increasing (5% p.a./10% p.a.) monthly instalment till the earlier of 40 years or the end of the Policy Term - < < >% of Sum Assured on Death> as Lumpsum/ Monthly Income of Rs. < Monthly Income at inception > paid till end of Policy Term or 40 years, whichever is earlier>
	p.a.) monthly instalment over 120 months - Monthly Income of Rs. < Monthly Income at inception > paid over 120 months>	<equal (5%="" -="" 10%="" 120="" <="" at="" inception="" income="" increasing="" instalment="" monthly="" months="" of="" over="" p.a.="" p.a.)="" rs.=""> paid over 120 months></equal>
	<equal (5%="" -="" 10%="" 40="" <="" at="" earlier="" end="" inception="" income="" increasing="" instalment="" monthly="" of="" or="" p.a.="" p.a.)="" policy="" rs.="" term="" the="" till="" years=""> paid till end of Policy Term or 40 years, whichever is earlier></equal>	<equal (5%="" -="" 10%="" 40="" <="" at="" earlier="" end="" inception="" income="" increasing="" instalment="" monthly="" of="" or="" p.a.="" p.a.)="" policy="" rs.="" term="" the="" till="" years=""> paid till end of Policy Term or 40 years, whichever is earlier></equal>
Accidental Death Benefit (Rs.)	<adb assured="" sum=""></adb>	<adb assured="" sum=""></adb>
Accidental Total and Permanent Disability Benefit (Rs.) (Premium Protection Plus)	<atpb assured="" sum=""></atpb>	<atpb assured="" sum=""></atpb>
Child Support Benefit (Rs.)	<csb assured="" sum=""></csb>	<csb assured="" sum=""></csb>
Maturity Benefit (Rs.)	<as applicable=""></as>	< As applicable >
Benefit payable at during/ end of Extended Cover Period (Rs.)	< As applicable >	< As applicable >

^{*} These figures are assuming happening of event at policy inception.

¹Goods and Services Tax or any other levy by whatever name called under Goods and Services Tax Scheme as applicable from time to time, will be charged over and above this Premium and will be borne by the Policyholder.

Nominee Details*

Name	Gender	Age	Relationship with Life Assured	Percentage
{{NOMINEE_NAME_1}}	{{NOMINEE_GENDER_1}}	{{AGE IN YEARS}}	{{R'SHIP}}	
{{NOMINEE_NAME_2}}	{{NOMINEE_GENDER_2}}	{{AGE IN YEARS}}	{{R'SHIP }}	

^{*}Nominee details under Section 39 of Insurance Act, 1938.

Appointee Name (in case Nominee is minor)	{{APPOINTEE NAME}}
	(C - - - - -

"On Examination of the Policy, if the Policyholder notices any mistake, the Policy Document is to be returned for correction to the Company; for electronic policies, the process as prescribed by applicable laws to be followed".

Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited. IRDAI Registration no: 136 Registered Office: Unit No. 208, 2nd Floor, Kanchenjunga Building, 18 Barakhamba Road, New Delhi - 110001. India Corporate Office: 2nd Floor, Orchid Business Park, Sector-48, Sohna Road, Gurugram 122018, Haryana, India.

FIRST PREMIUM RECEIPT

Receipt Number:

Date of Issue:

Name of the Company	{{NAME OF THE COMPANY}}
Hub Address	{{HUB ADDRESS}}
Goods and Services Tax Identification Number	{{GOODS AND SERVICES TAX IDENTIFICATION NUMBER OF HUB}}
HSN Code	{{ACCOUNTING SERVICE CODE}}
Plan Name	{{PLAN_NAME}}
Policy Number	{{POLICY_NUMBER}}
Policyholder Name	{{Name of the Policyholder}}
Policyholder Current Residential Address	{{POLICY HOLDER CURRENT RESIDENTIAL ADDRESS}
Policyholder State/ Union Territory & Code	{{POLICY HOLDER STATE & CODE}}
Goods and Services Tax Identification Number	{{GOODS AND SERVICES TAX IDENTIFICATION NUMBER}}
Life Assured Name (Life Assured)	{{Name of Life Assured}}
Spouse (where applicable)	{{Name of Spouse}}
Premium Payment Mode	{{Premium payment frequency}}
Sum Assured (Life Assured/ Spouse)	{{Sum Assured (Life Assured)}}/ {{Sum Assured (Spouse)}}

Payment Related Information

Base Premium Payable (Rs.) Optional In-Built Cover Premium Payable (Rs.)	
Underwriting Extra Premiums, if any (Rs.)	
Goods and Services Tax * (Rs.)	
Total Amount Payable (Rs.)	
Total Amount Received (Rs.)	
Balance Amount (Rs.)	
Next Premium Due Date	

*Break-up of Goods and Services Tax on Base Premium and Underwriting Extra Premiums , If any	(%) Rate	(₹) Amount
Central Goods and Services Tax		
State Goods and Services Tax/ Union Territory Goods and Services Tax		
Integrated Goods and Services Tax		
Cess (es)/Other levy		

Total Amount Payable for the Policy is equal to sum of Base Premium Payable, Premium payable for Optional In-Built Covers chosen, underwriting extra Premium, if any and applicable Goods and Services Tax or any other levy by whatever name called under Goods and Services Tax Scheme. You and your Working Spouse may be entitled to tax benefits under Section 80C as per the Income Tax Act, 1961. Tax benefits under the Policy will be as per the prevailing Income Tax laws and are subject to amendments from time to time. For tax related queries, please contact Your independent tax advisor.

The excess amount, if any, indicated as Balance Amount above will not earn any interest and will be adjusted towards future Premiums on the due date subject to applicable laws. Advance premiums paid, if any, will be appropriated towards Premium on the respective due dates.

Permanent Account Number AADCC1881F.

"Goods and Services Tax as above is not payable on reverse charge basis"

"Address of Delivery is same as that of place of supply"

The commencement of risk in the Policy is subject to realization of Premium by the Company.

<Digital Signature>

Chief Operating Officer

ENDORSEMENTS

Total Stam	n Value	(Rs.) /	{{STAMP	DUTY}}
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"The appropriate stamp duty towards this Policy is paid vide <<CRN Number>>"

Terms and Conditions

Preamble: This Policy evidences a contract between the Policyholder and the Company which has been issued on the basis of Your statements and declarations in the Proposal Form and other documents evidencing insurability of the Life Assured. This is an individual, non-linked, non-par, pure risk premium, life insurance, term policy which enables the Claimant to receive benefits subject to the terms and conditions stated herein. This Policy Document is divided into numbered clauses for ease of reference and reading. The Clause headings do not limit the Policy or its interpretation in any way. Reference to any legislation, Act, regulation, guideline, etc includes subsequent changes or amendments to the same. The terms 'You', 'Your' used in this document refer to the Policyholder and 'We', 'Us', 'Company', 'Our' refer to Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited. The word "Authority" refers to the Insurance Regulatory and Development Authority of India.

Glossary of Important Terms

- **1. Accident** means a sudden, unforeseen and involuntary event caused by external, violent and visible means which occurs after the Policy Commencement Date and before the termination of the Policy.
- 2. Accidental Bodily Injury means bodily injury of the Life Assured caused solely and directly from an Accident and independently of any other intervening causes and which occurs within 180 days of the date of Accident. However, the 180 days period will not be applicable for disabilities due to loss of limbs by severance.
- **3. Accidental Death** means death of the insured which results directly and solely from an Accident and independently of any other causes and which occurs within 180 days of the Accident.
- **4. Age** means Life Assured's / Spouse's age at his / her last birthday, as on Policy Commencement Date.
- **5. Annualized Premium** is the Premium payable in a year for the base Death / Terminal Illness Benefit for Life Assured / Spouse, excluding the corresponding taxes, rider premiums and underwriting extra premiums but including the corresponding loadings for modal premiums, if any.
- **6. Appointee** means the person named in the Policy Schedule, to receive the benefit and give a valid discharge to Us on behalf of the minor Nominee, in the event of death of the Life Assured / Spouse.
- 7. Assignee means the person to whom the rights and benefits of the Policy are transferred/assigned by You.
- **8.** Claimant means the Assignee or Nominee for the purposes of payment of benefit applicable as per the terms and conditions of the Policy and where there is no Nominee(s), then the Policyholder's legal heir or legal representative or the holder of a succession certificate.
- 9. Extended Cover Period means the period where the Policy will continue after the end of the Policy Term until the Death/ Diagnosis of Terminal Illness of the Life Assured or until the Life Assured attains age of 99 years whichever is earlier under Plan Option "Life Plus".
- 10. Exclusions mean specific conditions or circumstances for which the Policy shall not provide any benefits.
- 11. Financial Year means a period of 12 months commencing from April 1st every year.
- **12. Grace Period** means the time granted by Us from the due date for payment of Premium without any penalty / late fee, during which time the Policy is considered to be in-force with risk cover.
- 13. Lapsed State means the state of the Policy where due Premium is not received by Us within the Grace Period.
- 14. Life Assured means the person named in the Policy Schedule whose life is insured under the Policy.
- **15. Medical Practitioner** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license; but excluding a Medical Practitioner who is:
 - Life Assured / Spouse himself / herself or an agent of the Life Assured / Spouse or
 - Insurance Agent, business partner(s) or employer/employee of the Life Assured / Spouse or
 - A member of the Life Assured's / Spouse's immediate family.
- **16. Monthly Policy Anniversary** means the date corresponding to the Policy Commencement Date occurring after the completion of every Policy month.
- **17. Nominee(s)** means the person(s) named in the Policy Schedule who is/are entitled to receive the benefits upon the death of the Life Assured / Spouse.
- **18. Paid-up Sum Assured** is defined as the ratio of ("Number of Premiums paid" to "Total number of Premiums payable during the Policy Term") multiplied by the Sum Assured.
- **19. Paid-up Sum Assured on Death** is defined as the *ratio* of ("Number of Premiums paid" *to* "Total number of Premiums payable during the Policy Term") *multiplied by the* higher of (10 times the Annualised Premium or Sum Assured).
- **20. Paid-up Sum Assured on Maturity** is defined as the *ratio* of ("Number of Premiums paid" *to* "Total number of Premiums payable during the Policy Term") *multiplied by the* Sum Assured on Maturity
- 21. Policyholder means the person named in the Policy Schedule who is the owner of the Policy.
- **22. Policy Anniversary** means the date corresponding to the Policy Commencement Date occurring after the completion of every Policy Year.
- **23. Policy Document** means and includes terms and conditions, the attached Policy Schedule, the Proposal Form and all endorsements issued by Us from time to time.
- **24. Policy Schedule** means the schedule attached to this Policy Document and any endorsements forming part of this Policy and if any updated Policy Schedule is issued, the Policy Schedule latest in time.
- **25. Policy Year** means a period of 12 consecutive months commencing from the Policy Commencement Date and each subsequent period of 12 consecutive months thereafter during the Policy Term, which may be different from the calendar year/ financial year.
- 26. Premium means the amount payable by You to Us, as specified in the Policy Schedule as respective instalment

premium(s) for Life Assured / Spouse (as applicable), in exchange for Our obligation to pay the respective benefits under the Policy. Premium excludes any applicable Goods and Services Tax or any other levy by whatever name called under Goods and Services Tax Scheme .

- **27. Proposal Form** means an application form along with any other statements or declarations required by Us which is duly completed and submitted to Us by the Proposer for issuance of the Policy.
- 28. Revival means restoration of a Policy in Lapsed State to in-force status subject to terms and conditions of the Policy.
- **29. Revival Period** means a period of 5 consecutive years from the due date of first unpaid Premium, during which period You can revive the Policy in Lapsed State.
- **30. Single Premium** is the Premium payable at outset for the base Death / Terminal Illness Benefit for Life Assured / Spouse, excluding the corresponding taxes, rider premiums and underwriting extra premiums, if any.
- **31. Spouse** means the legally married wife or husband of the Life Assured who is covered under the Policy subject to Underwriting by the Company.
- **32. Sum Assured** is the amount of insurance cover chosen at inception of the policy for the Life Assured / Spouse and is exclusive of any Optional In-Built Covers.
- **33. Sum Assured on Death** payable on death or diagnosis of Terminal Illness, whichever happens earlier, of the Life Assured / Spouse shall be defined as the highest of:
 - 10 times the Annualized Premium / Single Premium (as applicable)
 - 105% of Total Premiums Paid as on date of death or diagnosis of Terminal Illness whichever happens earlier, in respect of benefit provided to the Life Assured / Spouse excluding the premiums paid for their respective Optional In-Built Covers, if any
 - Sum Assured as on the date of death
- **34. Sum Assured on Maturity** is defined as 100% of total premium payable, excluding underwriting extra premiums, if any, rider premiums and taxes.
- **35. Terminal Illness** is defined as an advanced or rapidly progressing incurable disease where, in the opinion of two appropriate independent Medical Practitioners, life expectancy is no greater than six (6) months from the date of notification of claim. The Terminal Illness must be diagnosed and confirmed by two Medical Practitioners. The Medical practitioner should be a specialist from that field of medicine for which the Terminal Illness is being claimed. The Company reserves the right for an independent assessment by a different Medical Practitioner other than the two Medical Practitioners whose diagnosis has been provided by the Policyholder.
- **36. Total Premiums Paid** means total of all the premiums received for Life Assured / Spouse, excluding the corresponding underwriting extra premiums, rider premiums and taxes.
- **37. Underwriting** means the process of evaluating risks for insurance and determining on what terms We will accept the risk as per the Company's Board Approved Underwriting Policy (BAUP)
- **38.** The terms "Policy Commencement Date", "Maturity Date", "Policy Term", "Premium Payment Term" and "Risk Commencement Date" will derive their meaning from the Policy Schedule.

1. BENEFITS

Subject to terms and conditions below, We agree to pay to the Claimant, any of the following benefits based upon the Plan Option, Coverage Option and Optional In-built Cover chosen by You and the Spouse at proposal stage. These options, once chosen cannot be changed during the Policy Term.

1.1. Brief Description of Plan Options

- A. Plan Option (Life) Under this Plan Option, both the Life Assured and his / her Spouse can be covered for the term of the contract. These are two distinct lives and benefits available on these lives are separate. The Policy Term, Premium Payment Term and the Premium Payment Frequency for the Spouse coverage will be same as that chosen by the Policyholder. Both the Life Assured and the Spouse will be decided at the point of sale except for the case in which the Spouse gets added during the Policy Term (where married post the Policy Commencement Date and within one year from the date of the marriage) provided the Policy is in-force. The option to add Spouse later on during the Policy Term is not available if Limited Premium Payment Option is chosen by the Policyholder. Where the Spouse is added later on in the Policy Term (within one year of the event of marriage), the risks covered on the life of the Spouse will commence from the Policy Anniversary immediately following the acceptance of the request for adding the Spouse, as per BAUP, subject to realisation of premium payable in respect of Spouse benefits. Spouse will be categorized as Working or Non-Working Spouse (as per Company's BAUP) at the point of getting added for coverage under the Policy. While a Working Spouse shall have similar options as those available to the Policyholder in terms of choice of Sum Assured, Coverage Options, Benefit Payout Option and Optional In-Built Covers, Non-Working Spouse can only be covered for a fixed Sum Assured of ₹25,00,000, which will remain constant throughout the Policy Term. Further, Non-Working Spouse cannot opt for Coverage Options, Benefit Payout Option (other than Lumpsum) and Optional In-Built Covers.
- **1.1.1 Coverage Option** There are two Coverage Options available under the said Plan Option.
- **a.** Level Cover: Under Level Coverage Option, the Sum Assured remains the same throughout the Policy Term. However, Sum Assured for Life Assured can be increased thrice during the Policy Term, where any one of the below listed events has occurred and within one year of the occurrence of the event, without underwriting (applicable from next policy anniversary following the acceptance of the request for the increase):
- On marriage 50% of the Sum Assured under the Plan
- O Birth of a child 25% of the Sum Assured under the Plan
- O House purchase 25% of the Sum Assured under the Plan

Subjecting to the following conditions for increase in the Sum Assured as mentioned above -

- The increase in Sum Assured can be requested only after the first Policy Anniversary.
- The Life Assured should have been accepted as a standard life at Policy inception.
- This option is only available if the regular pay variant of the product has been chosen.
- > The option to increase Sum Assured on the above events is not applicable for any of the Optional In-Built Covers chosen by the Policyholder.
- > The option to increase cover on the Life Event of Marriage can only be exercised once during the Policy Term.
- > Spouse of the Life Assured does not have the option to increase his / her Sum Assured on the Life Events as mentioned above.
- Premium payable with respect to the increase in Sum Assured shall correspond to the Age and Outstanding Term at the Policy Anniversary of the increase becoming effective.
- > The acceptance of the request by the Company will be subject to validation of relevant information / documents as requested by the Company.
- b. Increasing Cover: Sum Assured for the Life Assured / Working Spouse increases by 5% after completion of every Policy Year throughout the Policy Term subject to a maximum of 100% of the original Sum Assured (i.e. the last increase in Sum Assured would happen after completion of 20th Policy Year) and the Sum Assured thereafter would remain same for the remaining term of the contract. The option to increase the Sum Assured is not applicable for any of the Optional In-Built covers chosen by the Policyholder / Working Spouse. The Sum Assured contingent on the Non-Working Spouse is fixed at ₹25,00,000 and will remain constant throughout the Policy Term.

1.1.2 Death Benefits payable varying by the Event and the Contingent life:

Events	Contingent on	How are payable	When Benefits are Payable and size of such benefits / policy monies
	On Death or Diagnosis of Terminal Illness, whichever is earlier, of the Life Assured during the Policy Term, provided the Policy is in-force at the time of the event.		 Sum Assured on Death will become payable. The same can be paid in any one of the following ways as opted by the Policyholder at the Point of Sale. Lump sum 25%/50%/75% (proportion to be chosen at Point of Sale) in lump sum and balance in equal / increasing monthly instalments over 120 months*/ till the earlier of 40 years or end of the Policy Term** Equal / increasing monthly instalments over 120 months* Equal / increasing monthly instalments till the earlier of 40 years or end of the Policy Term**. The benefit payout option once selected at the Point of Sale cannot be altered during the Policy Term. In case of prior Death / Diagnosis of Terminal Illness of Life Assured where Spouse coverage has been opted for and the Spouse is alive at the time of this event, the benefits contingent on the Spouse will continue, subject to payment of Premium due in respect of benefits contingent on the Spouse. The Policy will then terminate on earlier of: Date of Death / Diagnosis of Terminal Illness of the Spouse, whichever is earlier; and End of the Policy Term In case Death / Diagnosis of Terminal Illness of Life Assured, whichever is earlier, occurs post the Death / Diagnosis of Terminal Illness of Spouse, where Spouse
Death or diagnosis of Terminal Illness, whichever is earlier	Spouse	On Death or Diagnosis of Terminal Illness, whichever is earlier, of the Spouse during the Policy Term, provided the Policy is in-force at the time of the event.	coverage has been opted for, the Policy will terminate immediately. Sum Assured on Death will become payable. In case of Working Spouse, the same can be paid in any one of the following ways as opted by the Life Assured at the point of getting added for coverage under the Policy. • Lump sum • 25%/50%/75% (proportion to be chosen at Point of Sale) in lump sum and balance in equal / increasing monthly instalments over 120 months* / till the earlier of 40 years or end of the Policy Term** • Equal / increasing monthly instalments over 120 months* • Equal / increasing monthly instalments till the earlier of 40 years or end of the Policy Term**. The benefit payout option once selected by the Working Spouse at the point of getting added for coverage under the Policy cannot be altered during the Policy Term. In case of prior Death / Diagnosis of Terminal Illness of Spouse where the Life Assured is alive at the time of this event, the benefits contingent on the Life Assured will continue, subject to payment of Premium due in respect of benefits contingent on the Life Assured. The Policy will then terminate on earlier of: • Date of Death / Diagnosis of Terminal illness of the Life Assured, whichever is earlier; and • End of the Policy Term In case Death / Diagnosis of Terminal Illness of Spouse, whichever is earlier, occurs post the Death / Diagnosis of Terminal Illness of the Life Assured, the Policy will terminate immediately.
Survival / Maturity	Life Assured / Spouse	Upon survival of the Life Assured/Spouse to end of the Policy Term	There is no Survival / Maturity benefit under this Plan Option.

^{*}The monthly instalments will be recognized from the monthly policy anniversary immediately following the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured / Working Spouse and will be based on the following conversion factors expressed as per ₹1,000 of Sum Assured on Death payable as monthly instalments.

Monthly Income Payout option chosen	Conversion factors
Equal	10.09
Increasing @ 5% p.a. simple interest	8.34
Increasing @ 10% p.a. simple interest	7.11

^{**}The monthly instalments will be recognized from the monthly policy anniversary immediately following the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured / Working Spouse and will be paid until earlier of 40 years or end of the Policy Term. The monthly instalment will be based on a conversion factor (as provided in "Annexure 5 - Monthly Instalment Factors") applicable per Rs. 1,000 of Sum Assured on Death. This factor varies by the number of outstanding monthly policy anniversaries as at the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured / Working Spouse.

1.1.3 Optional In-built Covers: The Life Assured / Working Spouse can choose any one of the following Optional In-Built Covers under Plan Option "Life" to be included within the Policy. All Optional In-Built Covers will be decided at the Point of Sale (or in case of Working Spouse, at the point of getting added for coverage under the Policy). However, CSB Cover, if not added at that stage, can also get added subsequently on the birth of Life Assured / Working Spouse's first child post the Policy Commencement Date and within one year from the date of the birth of the first child (provided Life Assured / Working Spouse did not have any children at the Policy Commencement Date or at stage at the point of getting added for coverage under the Policy in case of the Working Spouse) provided the Policy is in-force. The Optional In-Built Covers once chosen cannot be altered during the Policy Term.

1.1.3.1 Accidental Death Benefit (ADB): Subject to Clause 20.2 and the Policy remaining in force, if the Life Assured / Working Spouse dies on account of an Accident during the Policy Term, We will pay Accidental Death Benefit (as specified in the Policy Schedule) over and above the Death Benefit as defined in Clause 1.1.2 above. If the Accident occurs before the end of Policy Term, but death occurs after the end of the Policy Term and within 180 days of the Accident, Accidental Death Benefit will be payable.

Conditions that apply on ADB Cover

- ADB Cover option can be chosen only at Point of Sale by Policyholder / Working Spouse or subsequently by Working Spouse on being added for coverage under the Policy. The ADB Sum Assured can be chosen independently from the Sum Assured at inception but cannot be more than the same.
- ADB Cover option can only be taken on the life of the Life Assured / Working Spouse under Plan Option, "Life". This option is not available with Whole Life Coverage under Plan Option in question.
- ADB Cover option is available under both "Level Cover" as well as "Increasing Cover" Coverage Options, however the ADB Sum Assured will remain constant (i.e. it will not change) throughout the term of the contract under both these Coverage Options.
- ADB benefit can only be paid in the form of lump sum payment.
- No ADB benefit is payable in case Policy is in lapsed status.
- **1.1.3.2** Accidental Total and Permanent Disability Benefit: Subject to Clause 20.3 and the Policy remaining in force, if the Life Assured / Working Spouse suffers total and permanent disability due to Accident anytime during the Policy Term, We will pay the Accidental Total and Permanent Disability Benefit (as specified in the Policy Schedule). Accidental Total & Permanent Disability ("ATPD") shall mean the occurrence of any of the following conditions as a result of Accidental Bodily Injury:
- Loss of use or loss by severance of two or more limbs at or above wrists or ankles. Limb means the whole hand at or above the wrist or the whole foot at or above the ankle. The diagnosis has to be confirmed by a specialist.
- Loss of sight shall mean total, permanent and irrecoverable loss of sight in both eyes as a result an Accident. The blindness must be confirmed by an Ophthalmologist. The blindness is evidenced by:
 - i. corrected visual acuity being 3/60 or less in both eyes or;
 - ii. the field of vision being less than 10 degrees in both eyes.
- The diagnosis of blindness must be confirmed and blindness must not be correctable by aides or surgical procedures.
- Loss of speech shall mean total and irrecoverable loss of the ability to speak as a result of injury to the vocal cords. The inability to speak must be established for a continuous period of 12 months. This diagnosis must be supported by medical evidence furnished by an Ear, Nose, Throat (ENT) specialist.
- Loss of hearing shall mean total and irreversible loss of hearing in both ears as a result of Accident. This diagnosis

must be supported by pure tone audiogram test and certified by an ENT specialist. Total means "the loss of hearing to the extent that the loss is greater than 90 decibels across all frequencies of hearing" in both ears.

The above disability must have persisted for at least 6 consecutive months (except for "Loss of Speech" where the disability must be established for a continuous period of 12 months) and must, in the opinion of a registered Medical Practitioner appointed by Us, be deemed total and permanent. If the Accident occurs before the end of Policy Term, but Total and Permanent Disability occurs after the end of the Policy Term and within 180 days of the Accident, Accidental Total and Permanent Disability Benefit will be payable. The above mentioned 180 days period will not be applicable for disabilities due to loss of limbs by severance.

Two options are available under the ATPD In-Built Cover:

- ATPD Premium Protection Option: Subject to exclusion clause 20.3 below, upon occurrence of any one or more of
 the Accidental Total and Permanent Disability as described above, all the future premiums payable with respect to
 the life on whom this Cover has been taken shall be waived off and the Policy shall continue as an in-force Policy.
- ATPD Premium Protection Plus Option: Subject to exclusion clause 20.3 below, upon occurrence of any one or more of the Accidental Total and Permanent Disability as described above, ATPD Sum Assured shall be payable, all the future premiums payable with respect to the life on whom this Cover has been taken shall be waived off and the Policy shall continue as an in-force Policy.

If the Accident occurs before the end of Policy Term, but the Total and Permanent Disability caused by such Accident, as described above, occurs after the end of the Policy Term (but within 180 days of the date of Accident), the benefit amount covered under Accidental Total and Permanent Disability will be payable.

Conditions that apply on ATPD Covers

- ATPD Cover options can be chosen only at Point of Sale by Policyholder / Working Spouse or subsequently by Working Spouse on being added for coverage under the Policy. The ATPD Sum Assured can be chosen independently from the Sum Assured at inception but cannot be more than the same.
- ATPD Cover options can only be taken on the life of the Life Assured / Working Spouse under Plan Option, "Life". These options are not available with Whole Life Coverage under Plan Option in question.
- Only one of the two ATPD In-Built Cover options can be chosen by the Policyholder / Working Spouse.
- ATPD In-Built Cover options are available under both "Level Cover" as well as "Increasing Cover" Coverage Options. The ATPD Sum Assured will remain constant (i.e. it will not change) throughout the term of the contract under the said Coverage Options.
- ATPD Sum Assured under Premium Protection Plus option can only be paid in the form of lump sum payment.
- No ATPD benefit is payable in case Policy is in lapsed status.

1.1.3.3 Child Support Benefit (CSB): CSB benefit is an additional Sum Assured payable on Death or Diagnosis of Terminal Illness, whichever is earlier, of the Life Assured / Working Spouse.

How and when CSB benefits are payable and the size of such benefits

Subject to Exclusion Clause 20.1 below, CSB Sum Assured shall be payable as lump sum upon Death or Diagnosis of Terminal Illness, whichever is earlier, of the Life Assured / Working Spouse. The CSB Sum Assured payment is in addition to the payment of the Sum Assured on Death and the Policy shall terminate.

Conditions that apply on CSB Cover

- CSB Cover option can be chosen only at Point of Sale by Policyholder / Working Spouse or subsequently by
 Working Spouse on being added for coverage under the Policy, except on the birth of his / her first child post
 Policy Commencement Date and within one year from the date of the birth of the first child (provided Life Assured
 / Working Spouse did not have any children at the Policy Commencement Date or at stage at the point of getting
 added for coverage under the Policy in case of the Working Spouse) provided the Policy is in-force.
- The CSB Sum Assured can be chosen independently from the Sum Assured at inception but cannot be more than the same.
- Where the CSB Cover is added later on in the Policy Term (within one year of the event of the birth of the first child), the cover will commence from the Policy Anniversary immediately following the acceptance of the request for adding the CSB Cover, as per BAUP, subject to realisation of premium payable in respect of the CSB Cover. The option to select CSB Cover later on during the Policy Term is not available if Limited Premium Pay variant is chosen.
- CSB Sum Assured can be chosen independently from the Sum Assured at inception but cannot be more than the same.

- CSB Cover option can only be taken on the life of the Life Assured / Working Spouse under Plan Option, "Life".
- CSB Cover Option can be taken during the Policy Term on the birth of his / her first child post the Issuance of the Policy and within one year from the date of the birth of the first child (provided Life Assured / Working Spouse did not have any children at the Policy issuance stage).
- CSB Cover option is available under both "Level Cover" as well as "Increasing Cover" Coverage Options, however the CSB Sum Assured will remain constant (i.e. it will not change) throughout the term of the contract under both these Coverage Options.
- CSB benefit can only be paid in the form of lump sum payment.
- No CSB benefit is payable in case Policy is in lapsed status.
- **B.** Plan Option (Life with Return of Premium) Under this Plan Option, Life Assured is the only life covered for the term of the policy contract. Under this Plan Option, Sum Assured on Death is payable in case of Death / Diagnosis of Terminal Illness of the Life Assured during the Policy Term. In case of survival of the Life Assured till maturity, Total Premiums Paid shall be returned as Maturity Benefit.

Death Benefits payable varying by the Event and the Contingent life:

Events	Contingent on	How Benefits are payable	When Benefits are Payable and size of such benefits / policy monies
Death or diagnosis of Terminal Illness, whichever is earlier	Life Assured	On Death or Diagnosis of Terminal Illness, whichever is earlier, of the Life Assured during the Policy Term, provided the Policy is in-force at the time of the event.	Sum Assured on Death will become payable. The proceeds can be paid in any one of the following ways as opted by the Policyholder at the Point of Sale. Lump sum 25% / 50% / 75% (proportion to be chosen at Point of Sale) in lump sum and balance in equal / increasing monthly instalments over 120 months* / till the end of the Policy Term** Equal / increasing monthly instalments over 120 months* Equal / increasing monthly instalments till the end of the Policy Term**. The benefit payment option once selected at the Point of Sale cannot be altered during the Policy Term. The policy will terminate on earlier of: Date of Death / Diagnosis of Terminal Illness of the Life Assured, whichever is earlier; and End of the Policy Term
		On Death or Diagnosis of Terminal Illness, of the Life Assured during the Policy Term, provided the Policy is in Paid-up status at the time of the event.	Paid-up Sum Assured on Death contingent on the Life Assured, will become payable. The same will be payable only in the form of lump sum irrespective of the Policyholder selecting a different benefit payment option at the time of Sale.

Events	Contingent on	How Benefits are payable	When Benefits are Payable and size of such benefits / policy monies
Survival / Life Assur	Life Assured	Upon survival of the Life Assured till the end of Policy Term, where the Policy is in-force.	The benefit payable is equal to Sum Assured on Maturity unless a claim for Terminal Illness has been received and is pending decision as per the claims procedures of the Company. In such a situation, if the payment for the Terminal Illness benefit is subsequently made, this benefit will not be payable.
Maturity		Upon survival of the Life Assured till the end of Policy Term, where the Policy is in Paid-up status.	The benefit payable is equal to Paid-up Sum Assured on Maturity unless a claim for Terminal Illness has been received and is pending decision as per the claims procedures of the Company. In such a situation, if the payment for the Terminal Illness benefit is subsequently made, this benefit will not be payable.

^{*}The monthly instalments will be recognized from the monthly policy anniversary immediately following the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured and will be based on the following conversion factors expressed as per ₹1,000 of Sum Assured on Death payable as monthly instalments.

Monthly Income Payout option chosen	Conversion factors
Equal	10.09
Increasing @ 5% p.a. simple interest	8.34
Increasing @ 10% simple interest	7.11

^{**}The monthly instalments will be recognized from the monthly policy anniversary immediately following the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured and will be paid until end of the Policy Term. The monthly instalment will be based on a conversion factor (as provided in "Annexure 5 - Monthly Instalment Factors") applicable per ₹1,000 of Sum Assured on Death. This factor varies by the number of outstanding monthly policy anniversaries as at the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured.

C. Plan Option (Life Plus) - Under this Plan Option, Life Assured is the only life covered for the Policy Term. The Sum Assured on Death is payable in case of Death / Diagnosis of Terminal Illness, whichever is earlier of the Life Assured during the Policy Term and in case of survival of the Life Assured to the end of the Policy Term, Total Premiums Paid shall be returned as Maturity Benefit. Therefter, the said Policy shall continue after the Policy Term until the Death / Diagnosis of Terminal Illness of the Life Assured or until the Life Assured attains age of 99 years which ever is earlier.

During the Extended Cover Period, the benefit equal to Sum Assured shall be payable upon Death / Diagnosis of Terminal Illness of the Life Assured, which ever is earlier and in the case where the Life Assured survives till the end of the Extended Cover Period, a benefit equal to the Sum Assured shall be paid.

Death Benefits payable varying by the Event and the Contingent life:

Events	Contingent on	How Benefits are payable	When Benefits are Payable and size of such benefits / policy monies
		provided the Policy is in-force	Sum Assured on Death will become payable. The same can be paid in any one of the following ways as opted by the Policyholder at the Point of Sale.
			 Lump sum 25% / 50% / 75% (proportion to be chosen at Point of Sale) in lump sum and balance in equal / increasing monthly instalments over 120 months*/ till the end of the Policy Term** Equal / increasing monthly instalments over 120 months* Equal / increasing monthly instalments till the end of the Policy Term**.
		at the time of the event.	The benefit payment option once selected at the time of Sale cannot be altered during the Policy Term.
			The policy will terminate on earlier of:
Death or			Date of Death / Diagnosis of Terminal Illness of the Life Assured, whichever is earlier; and
diagnosis of			End of the Policy Term
Terminal Illness, whichever is earlier	Life Assured	On Death or Diagnosis of Terminal Illness, whichever is earlier, of the Life Assured during the Policy Term, provided the Policy is in Paid- up status at the time of the	Paid-up Sum Assured on Death contingent on the Life Assured, will become payable. The same will be payable only in the form of lump sum irrespective of the Policyholder selecting a different benefit payment option at Point of Sale. On payment of this benefit, the Policy will
		event	terminate and no further benefit will be payable.
		On Death or Diagnosis of Terminal Illness, whichever	The benefit payable is equal to the Sum Assured.
		is earlier, of the Life Assured during the Extended Cover Period, where the Policy is in- force at the time of the event	On payment of this benefit, the Policy will terminate and no further benefit will be payable.
		On Death or Diagnosis of Terminal Illness, whichever is earlier, of the Life Assured during the Extended Cover Period, where the Policy is in Paid-up status (acquired during the Policy Term) at the time of the event	The benefit payable is equal to the Paid-up Sum Assured. On payment of this benefit, the Policy will terminate and no further benefit will be payable.

Events	Contingent on	How Benefits are payable	When Benefits are Payable and size of such benefits / policy monies
Maturity	Life Assured	Upon survival of the Life Assured till the end of Policy Term, where the Policy is in- force	The benefit payable is equal to Sum Assured on Maturity unless a claim for Terminal Illness has been received and is pending decision as per the claims procedures of the Company. In such a situation, if the payment for the Terminal Illness benefit is subsequently made, this benefit will not be payable.
		Upon survival of the Life Assured till the end of Policy Term, where the Policy is in Paid-up status	The benefit payable is equal to Paid-up Sum Assured on Maturity unless a claim for Terminal Illness has been received and is pending decision as per the claims procedures of the Company. In such a situation, if the payment for the Terminal Illness benefit is subsequently made, this benefit will not be payable.
Survival to age 99 years	Life Assured	Upon survival of the Life Assured to age 99 years, where the Policy is in-force at that time.	The benefit payable is equal to Sum Assured unless a claim for Terminal Illness has been received and is pending decision as per the claims procedures of the Company. In such a situation, if the payment for the Terminal Illness benefit is subsequently made, this benefit will not be payable.
			On payment of this benefit, the Policy will terminate and no further benefit will be payable.
		Upon survival of the Life Assured to age 99 years, where the Policy is in Paid-up status (acquired during the Policy Term) at that time	The benefit payable is equal to the Paid-up Sum Assured unless a claim for Terminal Illness has been received and is pending decision as per the claims procedures of the Company. In such a situation, if the payment for the Terminal Illness benefit is subsequently made, this benefit will not be payable.
			On payment of this benefit, the Policy will terminate and no further benefit will be payable.

^{*}The monthly instalments will be recognized from the monthly policy anniversary immediately following the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured and will be based on the following conversion factors expressed as per ₹1,000 of Sum Assured on Death payable as monthly installments.

Monthly Income Payout option chosen	Conversion factors
Equal	10.09
Increasing @ 5% p.a. simple interest	8.34
Increasing @ 10% simple interest	7.11

^{**}The monthly instalments will be recognized from the monthly policy anniversary immediately following the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured and will be paid until the end of the Policy Term. The monthly instalment will be based on a conversion factor (as provided in "Annexure 5 - Monthly Instalment Factors") applicable per ₹1,000 of Sum Assured on Death. This factor varies by the number of outstanding monthly policy anniversaries as at the date of the contingent event (Death / Terminal Illness) in respect of the Life Assured.

2. Premiums -

2.1 Payment of Premiums: If Regular Premium or Limited premium payment variants are chosen under the said product, the premium payment modes allowed are Annual, Half-Yearly, Quarterly and Monthly. For administrative purposes, in case of monthly mode policies, the Company may accept/collect three months' premiums in advance at Policy inception within the same financial year for the Premium due in that financial year. However, where the Premium due in one financial year is being collected in advance in earlier financial year, the Company may collect

the same for a maximum period of three months in advance of the due date of the Premium. The Premium so collected in advance shall only be adjusted on the due date of the Premium.

2.2 Change in Premium Payment Mode: The Policyholder may change the premium payment mode anytime during the Premium Payment Term, however, the same shall be effective from the subsequent Policy Anniversary date, subject to application of modal factors. The request should be made at least 60 days prior to the Policy Anniversary from which the change will be effective. There is no fee on such alteration. The option to change the premium payment mode is only available under Plan Option "Life".

2.3 Non-payment of Premium for all the Options:

A. Plan Option: Life

For Regular / Limited Premium policies, a Policy shall acquire Lapse status at the expiry of Grace Period if the Policyholder fails to pay due Premiums within the Grace Period. In case of Regular Premium policies, no coverage will be provided once the Policy is in Lapse status. Further, once the Policy in Lapse status, no benefit shall be payable upon request for termination of the Policy by the Policyholder or on the expiry of the Revival Period. If a Policy in Lapse status is not revived within the Revival Period, it shall terminate upon expiry of the Revival Period. However, if a Limited Premium Policy is in Lapse status (after having paid all the premiums due for the first two (2) consecutive Policy Years), an Early Exit Value shall be payable on the earliest of the following terminations:

- Request for termination of the Policy by the Policyholder; or
- Death of the Life Assured / Spouse when the Policy has lapsed; or
- End of Revival Period.

Early Exit Values shall also be payable upon receiving a request for termination of an in-force Policy before all due Premiums have been paid as per the chosen PPT.

The Early Exit Value shall be payable as per the formula mentioned below –

A * Total Premiums Paid * [Unexpired Term/Policy Term]

As the Factor "A" varies by PPT and the number of complete years' of premiums paid and it is as detailed in "Annexure 6 – Early Exit Values & SSV Factors for Plan Option Life". Factor A may be revised in future with the prior approval of the Authority.

Unexpired Term is defined as the Policy Term less complete number of Policy Years for which premiums have been paid.

In case the Spouse of the Life Assured is covered and they are subsequently divorced and the Policyholder chooses to stop the benefits contingent on the life of the Spouse (by providing adequate documentation of divorce as requested by the Company), the Premium payable in respect of Spouse benefit would stop, any cover pertaining to the life of the Spouse will cease to exist and the corresponding Early Exit Value, if any, would be payable to the Policyholder. However benefits available on the life of the Life Assured will continue, provided due premiums applicable for Life Assured are paid.

Early Exit Values are not applicable for Regular Premium.

B. Plan Option: Life with Return of Premium and Life Plus

A Policy shall acquire Lapse status at the expiry of Grace Period if the Policyholder fails to pay due Premiums within the Grace Period in the first 2 consecutive Policy Years. Once the Policy is in Lapse status, no benefit shall be payable upon death or upon request for termination of the Policy by the Policyholder or on the expiry of the Revival Period. If a Policy in Lapse status is not revived within the Revival Period, it shall terminate upon expiry of the Revival period.

3. Grace Period: You are required to pay Premium on or before the Premium payment due date. However, You are provided with a Grace Period, which is 30 days (15 days if You have opted to pay Premium monthly) from Premium due date to pay due Premium. During the Grace Period You will be entitled to all benefit its under the Policy. In the event of claim during the Grace Period, the Company will deduct any due unpaid Premium(s), along with applicable Goods and Services Tax or any other levy by whatever name called under Goods and Services Tax Scheme before paying the benefits to the Claimant. During the Grace Period, the Policy is considered to be in-force with the risk cover. If death / accidental total and permanent disability / terminal illness occurs during the grace period, the corresponding benefits will be payable as mentioned in the Benefits Section for an in-force Policy after deducting the due unpaid Premium, subject to the condition mentioned in the Exclusion Section.

4. Paid -Up

A. Plan Options: Life

This Plan Option does not offer any paid-up value under this option.

B. Plan Option: Life with Return of Premium

After payment of at least first 2 consecutive Policy Years' Premiums, if any subsequent due Premium is not paid within the grace period, the Policy shall acquire a Paid-up status. Once the Policy is in Paid-up status and provided the Policy is not surrendered, the Policyholder will receive the benefit as applicable in the event of death or maturity corresponding to the Paid-up status, as defined in Benefit Section above.

C. Plan Option: Life Plus

After payment of at least first 2 consecutive policy years' Premiums, if any subsequent due Premium is not paid within the grace period, the Policy shall acquire a Paid-up status. Once the Policy is in Paid-up status and provided the Policy is not surrendered, the Policyholder will receive the benefit as applicable in the event of death or maturity or survival till age 99 years corresponding to the Paid-up status, as defined in Benefit Section above. In this Plan Option, the Paid-up status can only be acquired within the Policy Term as no premiums are payable during the Extended Cover Period. In such a situation where the Policy is in Paid-up status at the end of the Policy Term, the benefit payable during the Extended Cover Period will correspond to those payable corresponding to the Paid-up status as defined in Benefit Section (Part C) above.

5. Surrender:

A. Plan Option: Life

In Single Premium policies, the surrender benefit will be available from the first Policy Year and in case of Limited Premium policies, the surrender benefit will be available after payment of all premiums due under the Policy as per the chosen Premium Payment Term. No surrender value is payable in case of Regular Premium policies.

The surrender value payable under various PPT Options is given in the table below:

PPT Option	Surrender Value Payable
Single / Limited Premium	A x Total Premiums Paid x [Unexpired Term / Policy Term]
Regular Premium	Not Applicable

For in-force policies, the Factor "A" varies by PPT and the Policy Year of Surrender as detailed in "Annexure 6 – Early Exit Values & SSV Factors for Plan Option Life". Factor A may be revised in future with the prior approval of the Authority.

Further, Unexpired Term is the complete number of outstanding Policy Years.

In case the Spouse of the Life Assured is covered and they are subsequently divorced and the Policyholder chooses to stop the benefits contingent on the life of the Spouse (by providing adequate documentation of divorce as requested by the Company), the corresponding Surrender Value would be payable to the Policyholder. However, the benefits available on the life of the Life Assured will continue.

B. Plan Option: Life with Return of Premium

<u>Guaranteed Surrender Value (referred as "GSV")</u> - The Policy acquires a Guaranteed Surrender Value (GSV = B * Total Premiums Paid) after payment of at least first 2 consecutive Policy Years' Premiums.

Where Factor B is as provided in "Annexure 7 - GSV Factors and SSV Factors for Plan options Life with Return of Premium and Life Plus" and is guaranteed for the entire Policy Term.

<u>Special Surrender Value (referred as "SSV") -</u> The Policy acquires a Special Surrender Value (SSV = C * Paid-up Sum Assured on Maturity) after payment of at least first 2 consecutive Policy Years' Premiums.

Where Factor C is as provided in "Annexure 7 - GSV Factors and SSV Factors for Plan options Life with Return of Premium and Life Plus" and may be revised in future with the prior approval of the Authority.

<u>Surrender Value</u> - Surrender Value is defined as the higher of {GSV and SSV}.

C. Plan Option: Life Plus

<u>GSV</u> - The Policy acquires a Guaranteed Surrender Value (GSV = B * Total Premiums Paid) after payment of at least first 2 consecutive Policy Years' Premiums.

Where Factor B is as provided in "Annexure 7 - GSV Factors and SSV Factors for Plan options Life with Return of Premium and Life Plus" and is guaranteed for the entire Policy Term. There is no Guaranteed Surrender Value available in the Extended Cover Period.

<u>SSV</u> – The Policy acquires a Special Surrender Value (SSV) after payment of at least first 2 consecutive Policy Years' Premiums.

- SSV up to the Policy Term is equal to: C * (Paid-up Sum Assured on Maturity + D * Paid-up Sum Assured) Where factor D depends on the outstanding complete years as at the end of Policy Term.
- SSV during the Extended Cover Period: D * Paid-up Sum Assured

Where factor D depends on the outstanding complete years till Age 99.

Factors C and D are as provided in "Annexure 7 - GSV Factors and SSV Factors for Plan options Life with Return of Premium and Life Plus" and may be revised in future with the prior approval of the Authority.

Surrender Value - Surrender Value is defined as the higher of {GSV and SSV}.

6. Revival

You may revive the Policy in Lapsed State or Paid-up State by giving Us a request and paying all due unpaid installments of Premium with interest at the rate specified by Us subject to completing other requirements as may be stipulated by Us, within the Revival Period of five (5) years and during the Policy Term provided no claim has arisen under the Policy due to the death of the Life Assured/ Spouse. You shall provide the evidence of insurability and health of the Life Assured/ Spouse to Our satisfaction. We reserve the right to Revive the Policy either on its original terms or on modified terms as per Board Approved Underwriting Policy, which decision will be final and binding on You. The Revival will be effective from the date when We communicate the same to You. In case the request for Revival is rejected, the Premium including interest paid for the Revival would be refunded to You. On Revival, the benefits, would be reinstated as per the terms & conditions of the Policy. The basis for determining the interest rate is the average of the daily rates of 10-Year G-Sec rate over the last five calendar years ending 31st December every year rounded to the nearest 50 bps plus a margin of 100 bps. Any change in the basis of this interest rate will be subject to prior approval of the Authority. The applicable interest rate for the financial year 2020-2021 is 8.50% per annum. The Company undertakes the review of the interest rates for revivals on 31st December every year. Any changes resulting from the review shall be effective from 1st of April of the following year.

7. Policy Loan

There are no loans available in this Policy.

8. Termination of Policy - The policy will be terminated:

- In case premiums due have not been paid during revival period by the customer
- Upon payment of Death Benefit/ Terminal Illness benefit/ CSB Benefit/ ADB Benefit
- In case the policy includes Spouse life, upon payment of Death Benefit/ Terminal Illness benefit/ CSB Benefit/
 ADB Benefit for the surviving life assured
- In case of fraud or misrepresentation
- On maturity of the policy (other than Plan Option "Life Plus")
- On end of Extended Cover Period (for Plan Option "Life Plus")
- On payment of surrender value/ early exit value
- On the date when the Company receives a valid free-look cancellation request
- On the date of intimation of repudiation of the Death claim in accordance with the terms and conditions of the Policy
- In case of misstatement of Age, fraud, misrepresentation or forfeiture

9. Ownership

All options, rights and obligations under the Policy vest with You and will be discharged by You. Where Spouse cover is opted:

- (i) You will get the Spouse cover benefit on the death of the Spouse during the Policy Term.
- (ii) If You die during the Policy Term, when the Spouse is alive, then Clause 1.1.2 shall apply.
- (iii) If both You and Spouse die simultaneously, payment shall be made to the Claimant.
- 10. Free-look period: In case the Policyholder does not agree with the terms and conditions of the Policy, he / she shall have the option to request for cancellation of the Policy by returning the original Policy Document along with a written request stating the reasons for his / her objection to the insurer within 15 days (30 days in case the Policy is sourced through distance marketing mode i.e. any means of communication other than in person) from the date of receipt of the Policy Document. If the Policyholder cancels the Policy for non-agreement with any terms of the Policy during free look period, the Company will cancel the Policy and refund the Premiums received after deducting proportionate risk premium for the period of insurance cover and expenses incurred on medicals, if any and applicable stamp duty.

11. Charges: There are no explicit charges under this Policy.

PART F- General Conditions

- **12. Assignment**: Assignment should be in accordance with provisions of Section 38 of the Insurance Act 1938. The entire Section 38 is reproduced and enclosed in **Annexure 2**.
- **13. Nomination**: Nomination should be in accordance with provisions of Section 39 of the Insurance Act 1938. The entire Section 39 is reproduced and enclosed in **Annexure 3**.
- **14. Amendment**: We reserve the right to alter or delete any of the terms and conditions of the Policy, including the benefits with prior approval of the Authority. The terms of the Policy will also stand modified from time to time, to the extent of changes in applicable laws or regulations affecting the terms and conditions of the Policy.
- 15. Policy Currency: All Premiums and benefits payable shall be paid in Indian Rupees only.
- 16. Misstatement of Age: The Age of the Life Assured and/or Spouse has been admitted on the basis of the Proposal Form and/or in any statement, supporting document/proof provided in this regard. If the date of birth of the Life Assured and/or Spouse has been misstated and as a result if You have paid less Premium(s) than what would have been payable for the correct Age, We will be entitled to charge and You will be obliged to pay for such Premium difference since the Risk Commencement Date without interest. In case of termination of the Policy any unpaid balance will be adjusted from the benefit payout. If the date of birth of the Life Assured has been misstated and as a result if You have paid higher Premium(s) than what would have been payable for the correct Age, We will refund the excess Premiums without any interest. If at the correct Age, the Life Assured was not insurable according to our requirements, We reserve the right to pay the Premiums paid till date post deduction of any relevant cost, expenses or charges as applicable and terminate the Policy in accordance with Section 45 of the Insurance Act, 1938.
- 17. Compliance with Laws: It will be Your sole responsibility to ensure compliance with all applicable laws including regulations or taxation laws and payment of all applicable taxes in respect of the Premium, charges and benefits or other payouts made or received under the Policy. We are entitled to make such deductions and/or levy such charges, present and/or future which in Our opinion are necessary and appropriate, from and/or on the Premium(s) payable or charges or benefits under the Policy on account of any income tax, withholding tax, Goods and Services Tax or other tax, cess, duty or other levy which is or may be imposed in relation to the Policy under any applicable law, order, regulation or otherwise upon Us, You or the Claimant. We will not be liable for any taxes on any of Your or Claimant's personal income. You are solely responsible for complying with Your tax obligations (including but not limited to, tax payment or filing of returns or other required documentation relating to the payment of all relevant taxes in all jurisdictions in which Your tax obligations arise and relating to the services provided by Us). We do not provide any tax related advice and You are advised to seek an independent legal and/or taxation advice.
- **18. Communication and Dispatch:** For physical policies, We will dispatch the Policy Document, communications and notices through courier or post (ordinary/registered/speed post) to You at the address for correspondence provided by You in the Proposal Form or updated address provided to Us. In case the Policy Document is returned undelivered, We may attempt to have the same delivered to You through alternative means. If You change Your address, or if the address of the Claimant changes, it must be notified to Us immediately. Issuance of electronic policies shall be governed by applicable laws.
- 19. Replacement of Policy Document: We will replace a lost Policy Document if We are satisfied that it is lost, but We reserve the right to make investigations and to call for evidence of the loss of the Policy Document. If We issue a Policy Document to replace the lost Policy Document, then: (i) the original Policy Document will cease to be applicable and You agree to indemnify Us from any and all losses, claims, demands or damages arising from or in connection with the original Policy Document. (ii) You will not be entitled to any free-look period cancellation on the duplicate Policy Document issued. However, We may permit free-look period cancellation in cases where after investigation, it is evident that You did not receive the original Policy Document. (iii) No charge/fee will be levied for replacement of Policy Document.

20. Exclusions:

20.1 Suicide Clause: In case of death of Life Assured / Spouse due to suicide within 12 months from the Risk Commencement Date under the Policy or from the date of revival of the Policy, as applicable, the nominee of the Policyholder shall be entitled to at least 80% of the Total Premiums Paid till the date of death for their respective cover or their respective surrender value available as on the date of death whichever is higher, provided the policy is in-force / paid-up.

There are no exclusions other than suicide clause (as mentioned above in Clause 20.1) for Death Benefit

20.2 Exclusions for Accidental Death Benefit: Accidental Death arising directly or indirectly from any of the following are specifically excluded:

- a. Any condition, ailment or injury or related condition(s) for which you had signs or symptoms, and / or were diagnosed, and / or received medical advice / treatment within 48 months to prior to this policy issued by the insurer or at the time of reinstatement of the policy.
- b. The life assured taking part in any hazardous sport or pastimes (including hunting, mountaineering, racing, steeple chasing, bungee jumping, etc., any underwater or subterranean operation or activity and racing of any kind other than on foot.
- c. The Life Assured flying in any kind of aircraft, other than as a bonafide passenger (whether fare-paying or not) on an aircraft of a licensed airline.
- d. Self-inflicted injury, suicide or attempted suicide-whether sane or insane
- e. Under the influence or abuse of drugs, alcohol, narcotics or psychotropic substance not prescribed by a registered medical practitioner.
- f. Service in any military, air force, naval or paramilitary organization.
- g. War, civil commotion, invasion, terrorism, hostilities (whether war be declared or not).
- h. The life assured taking part in any strike, industrial dispute and riot.
- i. The life assured taking part in any criminal or illegal activity with criminal intent or committing any breach of law including involvement in any fight or affray.
- j. Exposure to Nuclear reaction, Biological radiation or nuclear or chemical contamination.
- k. Physical handicap or mental infirmity.

20.3 Exclusions for ATPD Benefit: No benefit will be payable in respect of any of the conditions covered under the ATPD Cover, arising directly or indirectly from, through or in consequence of the following exclusions:

- a. Any condition, ailment or injury or related condition(s) for which you had signs or symptoms, and / or were diagnosed, and / or received medical advice / treatment within 48 months to prior to this policy issued by the insurer or at the time of reinstatement of the policy.
- b. The life assured taking part in any hazardous sport or pastimes (including hunting, mountaineering, racing, steeple chasing, bungee jumping, etc., any underwater or subterranean operation or activity and racing of any kind other than on foot.
- c. The Life Assured flying in any kind of aircraft, other than as a bonafide passenger (whether fare-paying or not) on an aircraft of a licensed airline.
- d. Self-inflicted injury, suicide or attempted suicide-whether sane or insane
- e. Under the influence or abuse of drugs, alcohol, narcotics or psychotropic substance not prescribed by a registered medical practitioner.
- f. Service in any military, air force, naval or paramilitary organization.
- g. War, civil commotion, invasion, terrorism, hostilities (whether war be declared or not).
- h. The life assured taking part in any strike, industrial dispute, riot.
- i. The life assured taking part in any criminal or illegal activity with criminal intent or committing any breach of law including involvement in any fight or affray.
- j. Exposure to Nuclear reaction, Biological, radiation or nuclear, biological or chemical contamination.
- k. Physical handicap or mental infirmity.

In case ATPD benefit is claimed however is not admissible due to any of the exclusion clause(s) applicable for ATPD, then the ATPD benefit would not be payable. However, the benefits payable on other events covered under the Policy will continue.

21. Claim Procedures:

21.1 ATPD Claim Procedure: In the event of the ATPD of the Life Assured/Spouse to register the claim under the Policy,

the Claimant will endeavor to inform Us in writing immediately within a period of 90 days of such incident through the Claim Form along with the following documents: i) Original Policy Document; ii) Death certificate; iii) Attested copy of photo identity and address proof of the Claimant; iv) Company Specific Claim formats duly completed and signed – Claim Form, Physician's Statement, Treating Hospital Certificate, Employer Certificate; v) Hospital records/other medical records; vi) Post-mortem/ chemical viscera report, wherever conducted; vii) Police records including First information report, panchnama, police investigation report, final police report only in case of unnatural or Accidental Death.

21.2 Death Claim Procedure: In the event of death of Life Assured/Spouse, other than due to Accident, to register the claim, the Claimant shall endeavor to inform in writing immediately within a period of 90 days of such death through the Claim Form along with the following documents:

- Death certificate
- Attested copy of photo identity and address proof of the Claimant
- Company Specific Claim formats duly completed and signed Claim Form, Physician's Statement, Treating Hospital Certificate in case of hospitalization, Employer Certificate
- Hospital records/other medical records in case of hospitalization
- Post-mortem/ chemical viscera report (if conducted)
- Police Records First Information Report, Panchnama, Police Investigation Report, Final Police Report (if conducted)

21.3 Accidental Death Claim Procedure: In the event of death of the Life Assured/Spouse due to Accident, to register the claim, the Claimant shall endeavor to inform in writing immediately within a period of 90 days of such death through the Claim Form along with the following documents:

- Death certificate
- Attested copy of photo identity and address proof of the Claimant
- Company Specific Claim formats duly completed and signed Claim Form, Physician's Statement, Treating Hospital Certificate, Employer Certificate
- Hospital records/other medical records
- Post-mortem/ chemical viscera report
- Police Records First Information Report, Panchnama, Police Investigation Report, Final Police Report for the Accidental Deaths.

21.4 Terminal Illness Claim Procedure: In the event of the Terminal Illness of the Life Assured/Spouse to register the claim under the Policy, the Claimant will endeavor to inform in writing immediately within a period of 90 days of such incident through the Claim Form along with the following documents: i) Attested copy of photo identity and address proof of the Claimant; ii) Company Specific Claim formats duly completed and signed –Claim Form, Physician's Statement, Treating Hospital Certificate, Employer Certificate; iii) Hospital records/other medical records.

21.5 Maturity Claim Procedure: In case of Maturity Benefit payout, following documents are required by us to process the claim: a) Bank Account details for money transfer (in case the same are not updated), b) With respect to NRI/ NR customers, documentation on FEMA compliance or such applicable law, c) Any other documents including KYC as may be required.

If We do not receive the notification of the above – mentioned claim category(s) within 90 days, We may condone the delay if We are satisfied that the delay was for reasons beyond the Claimant's control and pay the claim specified under the Policy to the Claimant. We reserve the right to call for such documents or information, including documents/information concerning the title of the Claimant, to Our satisfaction for processing the claim. Any claim intimation to Us must be made in writing and delivered to the nearest bank branch/ hub office or head office address, which is currently as follows: Claims Unit: Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited, 2nd Floor, Orchid Business Park, Sector-48, Sohna Road, Gurugram 122018, Haryana, India; Resolution Centre: 1800-103-0003 / 1800-180-0003 (BSNL/MTNL) Email id: claims.unit@canarahsbclife.in. Any change in the address or details above will be communicated by Us to You in writing. For further details on the process, please visit our claims section on our website www.canarahsbclife.com. Our liability under the Policy will be automatically discharged on payment to the Claimant as per the terms and conditions of the Policy.

22. Electronic transactions: In conducting electronic transactions, in respect of this Policy, You will comply with all such terms and conditions as prescribed by Us. Such electronic transactions are legally valid when executed in adherence to such terms and conditions and will be binding on You.

- **23. Governing Law and Jurisdiction**: The Policy and all disputes arising under or in relation to the Policy will be governed by and interpreted in accordance with Indian law and by the Indian courts.
- **24. Fraud and Misrepresentation**: Fraud and misrepresentation would be dealt with in accordance with provisions of Section 45 of the Insurance Act, 1938. The entire Section 45 is reproduced and enclosed in **Annexure 3**.
- 25. Travel And Occupation: There are no restrictions on travel or occupation under this Policy.

26. Grievance Redressal Procedure

- 26.1 In case You wish to register a complaint with Us, You may visit our website, approach our resolution centre or Grievance Officers at Hub locations or may write to Us at the following address. We will respond to You within two weeks from the date of our receiving Your complaint. Kindly note that in case We do not receive a revert from You within eight weeks from the date of Your receipt of our response, We will treat Your complaint as closed. Complaint Redressal Unit: Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited; 2nd Floor, Orchid Business Park, Sector-48, Sohna Road, Gurugram 122018, Haryana, India Toll Free: 1800-103-0003 / 1800-180-0003 (BSNL/MTNL) Email: cru@canarahsbclife.in
- 26.2 If You do not receive a satisfactory response from Us within the above timelines, You may write to our Grievance Redressal Officer at: Grievance Redressal Officer: Canara HSBC Oriental Bank of Commerce Life Insurance Company Limited; 2nd Floor, Orchid Business Park, Sector-48, Sohna Road, Gurugram 122018, Haryana, India Toll Free: 1800-103-0003 / 1800-180-0003 (BSNL/MTNL) Email: gro@canarahsbclife.in
- 26.3 If You are not satisfied with Our response or do not receive a response from Us within 15 days, You may approach the Grievance Cell of the Authority at:
 - Insurance Regulatory and Development Authority of India; Grievance Call Centre (IGCC) Toll Free No:155255 / 18004254732 Email ID: complaints@irda.gov.in.
 - Website Address for registering the complaint online: http://www.igms.irda.gov.in Consumer Affairs Department Insurance Regulatory and Development Authority of India; Survey.No.115/1, Financial District, Nanakramguda, Gachibowali, Hyderabad 500 032, Telangana; Ph No: 91- 40 20204000
- 26.4 In case You are not satisfied with the resolution or there is no response within a period of 1 month, You/ complainant may approach the Insurance Ombudsman for Your State at the address mentioned below or on Authority's website www.irda.gov.in. if the grievance pertains to the matters as mentioned below or an appropriate judicial/quasi-judicial authority having jurisdiction over the matter for redressal of Your grievance. You may also refer to the GBIC website at http://www.gbic.co.in/ombudsman.html for updated list of Ombudsman. The Ombudsman may receive complaints: a) under Rule 13 of Redressal of Public Grievances Rules, 1998 ("Rules"); b) for any partial or total repudiation of claim by Us; c) for any dispute in regard to Premium paid or payable; d) for any dispute on the legal construction of the Policy in so far as such dispute relate to claim; e) for delay in settlement of claim; f) for non-issue of any insurance document after receipt of Premium. g) misrepresentation of policy terms and conditions; h) policy servicing related grievances against Company and their agents and intermediaries; i) issuance of policy which is not in conformity with the proposal form submitted by proposer; and j) any other matter resulting from the violation of provisions of Insurance Act, 1938 as amended from time to time or regulations, circulars, guidelines or instructions issued by Authority from time to time or terms and conditions of the policy in so far as they relate to issues mentioned above.
- 26.5 As per provision 14(3) of the Rule:- No complaint to the Insurance Ombudsman shall lie unless—(a) the complainant makes a written representation to the insurer named in the complaint and—(i) either the insurer had rejected the complaint; or (ii) the complainant had not received any reply within a period of one month after the insurer received his representation; or (iii) the complainant is not satisfied with the reply given to him by the insurer; (b) The complaint is made within one year—(i) after the order of the insurer rejecting the representation is received; or (ii) after receipt of decision of the insurer which is not to the satisfaction of the complainant; (iii) after expiry of a period of one month from the date of sending the written representation to the insurer if the insurer named fails to furnish reply to the complainant. As per provision14(5) of the Rule:- No complaint before the Insurance Ombudsman shall be maintainable on the same subject matter on which proceedings are pending before or disposed of by any court or consumer forum or arbitrator.

ANNEXURE 1

LIST OF INSURANCE OMBUDSMAN*

- 1. Ahmedabad: Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad 380 001. Tel.: 079 25501201/02/05/06 Email: bimalokpal.ahmedabad@ecoi.co.in Jurisdiction: Gujarat, Dadra & Nagar Haveli, Daman and Diu
- 2. Bengaluru: Office of the Insurance Ombudsman, Jeevan Soudha Building, Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru 560 025. Tel.: 080 26652049 / 26652048 Email: bimalokpal.bengaluru@ecoi.co.in Jurisdiction: Karnataka.
- **3. Bhopal:** Office of the Insurance Ombudsman, Janak Vihar Complex,2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal (M.P.)-462 003. Tel.: 0755-2769201 / 2769202 Fax: 0755-2769203 Email: bimalokpal. bhopal@ecoi.co.in **Jurisdiction:** Madhya Pradesh & Chhattisgarh.
- **4. Bhubaneshwar:** Office of the Insurance Ombudsman, 62, Forest Park, Bhubaneshwar-751 009. Tel.: 0674-2596461/2596455 Fax: 0674-2596429 Email: bimalokpal.bhubaneswar@ecoi.co.in **Jurisdiction:** Odisha
- 5. Chandigarh: Office of the Insurance Ombudsman, S.C.O. No.101, 102,103, 2nd Floor, Batra Building, Sector 17-D, Chandigarh-160 017. Tel.: 0172- 2706196/2706468 Fax: 0172-2708274 Email: bimalokpal.chandigarh@ecoi.co.in Jurisdiction: Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh.
- **6. Chennai**: Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, Chennai-600 018. Tel.: 044- 24333668/24335284 Fax: 044-24333664 Email: bimalokpal.chennai@ecoi.co.in **Jurisdiction:** Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry)
- 7. New Delhi: Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi-110002. Tel.: 011-23239633 / 23237532 Fax: 011-23230858 Email: bimalokpal.delhi@ecoi.co.in Jurisdiction: Delhi
- **8. Guwahati:** Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, Guwahati-781 001(Assam). Tel.: 0361-2132204/2132205 Fax: 0361-2732937 Email: bimalokpal.guwahati@ecoi. co.in **Jurisdiction:** Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
- 9. Hyderabad: Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi- Ka-Pool, Hyderabad 500 004. Tel.: 040 65504123 / 23312122 Fax: 040 23376599 Email: bimalokpal.hyderabad@ecoi.co.in Jurisdiction: Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry
- **10. Jaipur**: Office of the Insurance Ombudsman, Jeevan Nidhi II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur 302 005. Tel.: 0141 2740363 Email: bimalokpal.jaipur@ecoi.co.in . **Jurisdiction:** Rajasthan
- **11. Ernakulam:** Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., M.G. Road, Ernakulam-682 015. Tel: 0484- 2358759/2359338 Fax: 0484-2359336 Email: bimalokpal.ernakulam@ecoi.co.in **Jurisdiction:** Kerala, Lakshadweep, Mahe a part of Pondicherry
- **12. Kolkata:** Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R. Avenue, Kolkata 700 072. Tel: 033 22124339/22124340 Fax: 033 22124341 Email: bimalokpal.kolkata@ecoi.co.in **Jurisdiction:** West Bengal, Sikkim, Andaman & Nicobar Islands
- 13. Lucknow: Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, Lucknow-226 001. Tel: 0522 -2231330/2231331 Fax: 0522-2231310 Email: bimalokpal.lucknow@ ecoi.co.in Jurisdiction: Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
- **14. Mumbai:** Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), Mumbai-400 054. Tel: 022- 26106552/26106960 Fax: 022-26106052 Email: bimalokpal.mumbai@ecoi.co.in **Jurisdiction:** Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
- **15. Pune:** Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune 411 030. Tel.:020 41312555; Email: bimalokpal.pune@ecoi.co.in **Jurisdiction:** Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.
- 16. Noida: Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector 15, G.B. Nagar,

Noida. 201 301 Tel.: 0120- 2514250/52/53 Email: bimalokpal.noida@ecoi.co.in **Jurisdiction:** State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur

17. Patna: Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612- 2680952 Email: bimalokpal.patna@ecoi.co.in **Jurisdiction**: Bihar, Jharkhand

*For updated list of Ombudsman please refer to the GBIC website at http://www. .ecoi.co.in/ombudsman.html

ANNEXURE 2

Section 38 "Assignment and Transfer of Insurance Policies" is reproduced below

38. 1. A transfer or assignment of a policy of insurance, wholly or in part, whether with or without consideration, may be made only by an endorsement upon the policy itself or by a separate instrument, signed in either case by the transferor or by the assignor or his duly authorised agent and attested by at least one witness, specifically setting forth the fact of transfer or assignment and the reasons thereof, the antecedents of the assignee and the terms on which the assignment is made. 2. An insurer may, accept the transfer or assignment, or decline to act upon any endorsement made under sub-section (1), where it has sufficient reason to believe that such transfer or assignment is not bona fide or is not in the interest of the policy-holder or in public interest or is for the purpose of trading of insurance policy. 3. The insurer shall, before refusing to act upon the endorsement, record in writing the reasons for such refusal and communicate the same to the policy-holder not later than thirty days from the date of the policy-holder giving notice of such transfer or assignment. 4. Any person aggrieved by the decision of an insurer to decline to act upon such transfer or assignment may within a period of thirty days from the date of receipt of the communication from the insurer containing reasons for such refusal, prefer a claim to the Authority. 5. Subject to the provisions in sub-section (2), the transfer or assignment shall be complete and effectual upon the execution of such endorsement or instrument duly attested but except, where the transfer or assignment is in favour of the insurer, shall not be operative as against an insurer, and shall not confer upon the transferee or assignee, or his legal representative, any right to sue for the amount of such policy or the moneys secured thereby until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or a copy thereof certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer: Provided that where the insurer maintains one or more places of business in India, such notice shall be delivered only at the place where the policy is being serviced. 6. The date on which the notice referred to in sub-section (5) is delivered to the insurer shall regulate the priority of all claims under a transfer or assignment as between persons interested in the policy; and where there is more than one instrument of transfer or assignment the priority of the claims under such instruments shall be governed by the order in which the notices referred to in sub-section (5) are delivered: Provided that if any dispute as to priority of payment arises as between assignees, the dispute shall be referred to the Authority. 7. Upon the receipt of the notice referred to in sub-section (5), the insurer shall record the fact of such transfer or assignment together with the date thereof and the name of the transferee or the assignee and shall, on the request of the person by whom the notice was given, or of the transferee or assignee, on payment of such fee as may be specified by regulations, grant a written acknowledgement of the receipt of such notice; and any such acknowledgement shall be conclusive evidence against the insurer that he has duly received the notice to which such acknowledgment relates. 8. Subject to the terms and conditions of the transfer or assignment, the insurer shall, from the date of the receipt of the notice referred to in sub-section (5), recognize the transferee or assignee named in the notice as the absolute transferee or assignee entitled to benefit under the policy, and such person shall be subject to all liabilities and equities to which the transferor or assignor was subject at the date of the transfer or assignment and may institute any proceedings in relation to the policy, obtain a loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to such proceedings. Explanation. — Except where the endorsement referred to in sub-section (1) expressly indicates that the assignment or transfer is conditional in terms of sub-section (10) hereunder, every assignment or transfer shall be deemed to be an absolute assignment or transfer and the assignee or transferee, as the case may be, shall be deemed to be the absolute assignee or transferee respectively. 9. Any rights and remedies of an assignee or transferee of a policy of life insurance under an assignment or transfer effected prior to the commencement of the Insurance Laws (Amendment) Act, 2015 shall not be affected by the provisions of this section. 10. Notwithstanding any law or custom having the force of law to the contrary, an assignment in favour of a person made upon the condition that — (a) the proceeds under the policy shall become payable to the policy-holder or the nominee or nominees in the event of either the assignee/or transferee predeceasing the insured; or (b) the insured surviving the term of the policy, shall be valid: Provided that a conditional assignee shall not be entitled to obtain a loan on the policy or surrender a policy. 11. In the case of the partial assignment or transfer of a policy of insurance under sub-section (1), the liability of the insurer

shall be limited to the amount secured by partial assignment or transfer and such policy-holder shall not be entitled to further assign or transfer the residual amount payable under the same policy.

ANNEXURE 3

Section 39 "Nomination by Policyholder" is reproduced below

39. 1. The holder of a policy of life insurance on his own life may, when effecting the policy or at any time before the policy matures for payment, nominate the person or persons to whom the money secured by the policy shall be paid in the event of his death: Provided that, where any nominee is a minor, it shall be lawful for the policy-holder to appoint any person in the manner laid down by the insurer, to receive the money secured by the policy in the event of his death during the minority of the nominee. 2. Any such nomination in order to be effectual shall, unless it is incorporated in the text of the policy itself, be made by an endorsement on the policy communicated to the insurer and registered by him in the records relating to the policy and any such nomination may at any time before the policy matures for payment be cancelled or changed by an endorsement or a further endorsement or a will, as the case may be, but unless notice in writing of any such cancellation or change has been delivered to the insurer, the insurer shall not be liable for any payment under the policy made bona fide by him to a nominee mentioned in the text of the policy or registered in records of the insurer. 3. The insurer shall furnish to the policyholder a written acknowledgment of having registered a nomination or a cancellation or change thereof, and may charge such fee as may be specified by regulations for registering such cancellation or change. 4. A transfer or assignment of a policy made in accordance with section 38 shall automatically cancel a nomination: Provided that the assignment of a policy to the insurer who bears the risk on the policy at the time of the assignment, in consideration of a loan granted by that insurer on the security of the policy within its surrender value, or its re-assignment on repayment of the loan shall not cancel a nomination, but shall affect the rights of the nominee only to the extent of the insurer's interest in the policy: Provided further that the transfer or assignment of a policy, whether wholly or in part, in consideration of a loan advanced by the transferee or assignee to the policy-holder, shall not cancel the nomination but shall affect the rights of the nominee only to the extent of the interest of the transferee or assignee, as the case may be, in the policy: Provided also that the nomination, which has been automatically cancelled consequent upon the transfer or assignment, the same nomination shall stand automatically revived when the policy is reassigned by the assignee or retransferred by the transferee in favour of the policy-holder on repayment of loan other than on a security of policy to the insurer. 5. Where the policy matures for payment during the lifetime of the person whose life is insured or where the nominee or, if there are more nominees than one, all the nominees die before the policy matures for payment, the amount secured by the policy shall be payable to the policy-holder or his heirs or legal representatives or the holder of a succession certificate, as the case may be. 6. Where the nominee or if there are more nominees than one, a nominee or nominees survive the person whose life is insured, the amount secured by the policy shall be payable to such survivor or survivors. 7. Subject to the other provisions of this section, where the holder of a policy of insurance on his own life nominates his parents, or his spouse, or his children, or his spouse and children, or any of them, the nominee or nominees shall be beneficially entitled to the amount payable by the insurer to him or them under subsection (6) unless it is proved that the holder of the policy, having regard to the nature of his title to the policy, could not have conferred any such beneficial title on the nominee. 8. Subject as aforesaid, where the nominee, or if there are more nominees than one, a nominee or nominees, to whom sub-section (7) applies, die after the person whose life is insured but before the amount secured by the policy is paid, the amount secured by the policy, or so much of the amount secured by the policy as represents the share of the nominee or nominees so dying (as the case may be), shall be payable to the heirs or legal representatives of the nominee or nominees or the holder of a succession certificate, as the case may be, and they shall be beneficially entitled to such amount. 9. Nothing in sub-sections (7) and (8) shall operate to destroy or impede the right of any creditor to be paid out of the proceeds of any policy of life insurance. 10. The provisions of sub-sections (7) and (8) shall apply to all policies of life insurance maturing for payment after the commencement of the Insurance Laws (Amendment) Act, 2015. 11. Where a policy-holder dies after the maturity of the policy but the proceeds and benefit of his policy has not been made to him because of his death, in such a case, his nominee shall be entitled to the proceeds and benefit of his policy. 12. The provisions of this section shall not apply to any policy of life insurance to which section 6 of the Married Women's Property Act, 1874, applies or has at any time applied: Provided that where a nomination made whether before or after the commencement of the Insurance Laws (Amendment) Act, 2015, in favour of the wife of the person who has insured his life or of his wife and children or any of them is expressed, whether or not on the face of the policy, as being made under this section, the said section 6 shall be deemed not to apply or not to have applied to the policy.

ANNEXURE 4

Section 45 "Policy not to be called in question on ground of misstatement after three years" is reproduced below-

1. No policy of life insurance shall be called in question on any ground whatsoever after the expiry of three years from the date of the policy, i.e., from the date of issuance of the policy or the date of commencement of risk or the date of Revival of the policy or the date of the rider to the policy, whichever is later. 2. A policy of life insurance may be called in question at any time within three years from the date of issuance of the policy or the date of commencement of risk or the date of Revival of the policy or the date of the rider to the policy, whichever is later, on the ground of fraud: Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or nominees or assignees of the insured the grounds and materials on which such decision is based. Explanation I- For the purposes of this sub-section, the expression "fraud" means any of the following acts committed by the insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy: a. the suggestion, as a fact of that which is not true and which the insured does not believe to be true; b. the active concealment of a fact by the insured having knowledge or belief of the fact; c. any other act fitted to deceive; and d. any such act or omission as the law specifically declares to be fraudulent. Explanation II- Mere silence as to facts likely to affect the assessment of the risk by the insurer is not fraud, unless the circumstances of the case are such that regard being had to them, it is the duty of the insured or his agent, keeping silence to speak, or unless his silence is, in itself, equivalent to speak. 3. Notwithstanding anything contained in sub-section (2), no insurer shall repudiate a life insurance policy on the ground of fraud if the insured can prove that the mis-statement of a or suppression of a material fact was true to the best of his knowledge and belief or that there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of a material fact are within the knowledge of the insurer: Provided that in case of fraud, the onus of disproving lies upon the beneficiaries, in case the policyholder is not alive. Explanation –A person who solicits and negotiates a contract of insurance shall be deemed for the purpose of the formation of the contract, to be the agent of the insurer. 4. A policy of life insurance may be called in question at any time within three years from the date of issuance of the policy or the date of commencement of risk or the date of Revival of the policy or the date of the rider to the policy, whichever is later, on the ground that any statement of or suppression of a fact material to the expectancy of the life of the insured was incorrectly made in the proposal or other document on the basis of which the policy was issued or revived or rider issued: Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or nominees or assignees of the insured the grounds and materials on which such decision to repudiate the policy of life insurance is based: Provided further that in case of repudiation of the policy on the ground of misstatement or suppression of a material fact, and not on ground of fraud, the premiums collected on the policy till the date of repudiation shall be paid to the insured or the legal representatives or nominees or assignees of the insured within a period of ninety days from the date of such repudiation. Explanation- For the purposes of this sub-section, the mis-statement of or suppression of fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer, the onus is on the insurer to show that had the insurer been aware of the said fact no life insurance policy would have been issued to the insured. 5. Nothing in this sections shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life assured was incorrectly stated in the proposal.

ANNEXURE 5

Monthly Instalment Factors – LEVEL/ EQUAL

Outstanding	Monthly	Outstanding	Monthly	Outstanding	Monthly
Monthly Policy	Instalment factor	Monthly Policy	Instalment factor	Monthly Policy	Instalment factor
Anniversaries	per 1000 SA	Anniversaries	per 1000 SA	Anniversaries	per 1000 SA
1	1003.27	49	22.12	97	12.04
2	502.45	50	21.71	98	11.94
3	335.51	51	21.32	99	11.84
4	252.04	52	20.94	100	11.74
5	201.96	53	20.58	101	11.64
6	168.58	54	20.23	102	11.54
7	144.73	55	19.89	103	11.45
8	126.84	56	19.57	104	11.36
9	112.93	57	19.26	105	11.26
10	101.80	58	18.95	106	11.18
11	92.70	59	18.66	107	11.09
12	85.11	60	18.38	108	11.00
13	78.69	61	18.11	109	10.92
14	73.19	62	17.84	110	10.84
15	68.42	63	17.59	111	10.75
16	64.25	64	17.34	112	10.67
17	60.57	65	17.10	113	10.60
18	57.29	66	16.87	114	10.52
19	54.37	67	16.64	115	10.44
20	51.73	68	16.42	116	10.37
21	49.35	69	16.21	117	10.30
22	47.18	70	16.00	118	10.23
23	45.20	71	15.80	119	10.15
24	43.39	72	15.61	120	10.09
25	41.72	73	15.42	121	10.02
26	40.18	74	15.23	122	9.95
27	38.75	75	15.05	123	9.88
28	37.43	76	14.88	124	9.82
29	36.20	77	14.71	125	9.76
30	35.05	78	14.54	126	9.69
31	33.97	79	14.38	127	9.63
32	32.96	80	14.22	128	9.57
33	32.01	81	14.07	129	9.51
34	31.12	82	13.92	130	9.45
35	30.28	83	13.77	131	9.39
36	29.49	84	13.63	132	9.34
37	28.74	85	13.49	133	9.28
38	28.02	86	13.36	134	9.23
39	27.35	87	13.22	135	9.17
40	26.71	88	13.09	136	9.12
41	26.10	89	12.97	137	9.06
42	25.52	90	12.84	138	9.01
43	24.96	91	12.72	139	8.96
44	24.44	92	12.60	140	8.91
45	23.93	93	12.48	141	8.86
46	23.45	94	12.37	142	8.81
47	22.99	95	12.26	143	8.76
48	22.54	96	12.15	144	8.72

Outstanding	Monthly	Outstanding	Monthly	Outstanding	Monthly
Monthly Policy	Instalment factor	Monthly Policy	Instalment factor	Monthly Policy	Instalment factor
Anniversaries	per 1000 SA	Anniversaries	per 1000 SA	Anniversaries	per 1000 SA
145	8.67	196	6.92	247	5.90
146	8.62	197	6.89	248	5.89
147	8.58	198	6.87	249	5.87
148	8.53	199	6.84	250	5.86
149	8.49	200	6.82	251	5.84
150	8.44	201	6.79	252	5.83
151	8.40	202	6.77	253	5.81
152	8.36	203	6.75	254	5.80
153	8.31	204	6.72	255	5.78
154	8.27	205	6.70	256	5.77
155	8.23	206	6.68	257	5.76
156	8.19	207	6.65	258	5.74
157	8.15	208	6.63	259	5.73
158	8.11	209	6.61	260	5.71
159	8.07	210	6.59	261	5.70
160	8.03	211	6.57	262	5.69
161	8.00	212	6.54	263	5.67
162	7.96	213	6.52	264	5.66
163	7.92	214	6.50	265	5.65
164	7.88	215	6.48	266	5.63
165	7.85	216	6.46	267	5.62
166	7.81	217	6.44	268	5.61
167	7.78	218	6.42	269	5.59
168	7.74	219	6.40	270	5.58
169	7.71	220	6.38	271	5.57
170	7.67	221	6.36	272	5.55
171	7.64	222	6.34	273	5.54
172	7.61	223	6.32	274	5.53
173	7.58	224	6.30	275	5.52
174	7.54	225	6.28	276	5.50
175	7.51	226	6.26	277	5.49
176	7.48	227	6.24	278	5.48
177	7.45	228	6.23	279	5.47
178	7.42	229	6.21	280	5.46
179	7.39	230	6.19	281	5.44
180	7.36	231	6.17	282	5.43
181	7.33	232	6.15	283	5.42
182	7.30	233	6.14	284	5.41
183	7.27	234	6.12	285	5.40
184	7.24	235	6.10	286	5.39
185	7.21	236	6.08	287	5.37
186	7.18	237	6.07	288	5.36
187	7.15	238	6.05	289	5.35
188	7.13	239	6.03	290	5.34
189	7.10	240	6.02	291	5.33
190	7.07	241	6.00	292	5.32
191	7.05	242	5.98	293	5.31
192	7.02	243	5.97	294	5.30
193	6.99	244	5.95	295	5.29
194	6.97	245	5.94	296	5.28
195	6.94	246	5.92	297	5.27
	0.0		0.02		5.2

Outstanding	Monthly	Outstanding	Monthly	Outstanding	Monthly
Monthly Policy	Instalment factor	Monthly Policy	Instalment factor	Monthly Policy	Instalment factor
Anniversaries	per 1000 SA	Anniversaries	per 1000 SA	Anniversaries	per 1000 SA
298	5.25	349	4.81	400	4.48
299	5.24	350	4.80	401	4.48
300	5.23	351	4.79	402	4.47
301	5.22	352	4.78	403	4.47
302	5.21	353	4.78	404	4.46
303	5.20	354	4.77	405	4.46
304	5.19	355	4.76	406	4.45
305	5.18	356	4.76	407	4.45
306	5.17	357	4.75	408	4.44
307	5.16	358	4.74	409	4.44
308	5.15	359	4.73	410	4.43
309	5.14	360	4.73	411	4.42
310	5.13	361	4.72	412	4.42
311	5.13	362	4.71	413	4.41
312	5.12	363	4.71	414	4.41
313	5.11	364	4.70	415	4.40
314	5.10	365	4.69	416	4.40
315	5.09	366	4.69	417	4.39
316	5.08	367	4.68	418	4.39
317	5.07	368	4.67	419	4.38
318	5.06	369	4.67	420	4.38
319	5.05	370	4.66	421	4.38
320	5.04	371	4.65	422	4.37
321	5.03	372	4.65	423	4.37
322	5.02	373	4.64	424	4.36
323	5.02	374	4.64	425	4.36
324	5.01	375	4.63	426	4.35
325	5.00	376	4.62	427	4.35
326	4.99	377	4.62	428	4.34
327	4.98	378	4.61	429	4.34
328	4.97	379	4.60	430	4.33
329	4.96	380	4.60	431	4.33
330	4.96	381	4.59	432	4.32
331	4.95	382	4.59	433	4.32
332	4.94	383	4.58	434	4.31
333	4.93	384	4.57	435	4.31
334	4.92	385	4.57	436	4.31
335	4.91	386	4.56	437	4.30
336	4.91	387	4.56	438	4.30
337	4.90	388	4.55	439	4.29
338	4.89	389	4.54	440	4.29
339	4.88	390	4.54	441	4.28
340	4.87	391	4.53	442	4.28
341	4.87	392	4.53	443	4.27
342	4.86	393	4.52	444	4.27
343	4.85	394	4.52	445	4.27
344	4.84	395	4.51	446	4.26
345	4.84	396	4.50	447	4.26
346	4.83	397	4.50	448	4.25
347	4.82	398	4.49	449	4.25
348	4.81	399	4.49	450	4.25

Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA
451	4.24	461	4.20	471	4.16
452	4.24	462	4.20	472	4.16
453	4.23	463	4.19	473	4.16
454	4.23	464	4.19	474	4.15
455	4.22	465	4.19	475	4.15
456	4.22	466	4.18	476	4.14
457	4.22	467	4.18	477	4.14
458	4.21	468	4.17	478	4.14
459	4.21	469	4.17	479	4.13
460	4.20	470	4.17	480	4.13

Monthly Instalment Factors – Increasing @ 5.0% p.a. Simple Interest

Outstanding	Monthly	Outstanding	Monthly	Outstanding	Monthly
Monthly Policy	Instalment factor	Monthly Policy	Instalment factor	Monthly Policy	Instalment factor
Anniversaries	per 1000 SA	Anniversaries	per 1000 SA	Anniversaries	per 1000 SA
1	1003.27	35	28.91	69	14.55
2	502.45	36	28.12	70	14.34
3	335.51	37	27.33	71	14.14
4	252.04	38	26.60	72	13.94
5	201.96	39	25.90	73	13.75
6	168.58	40	25.24	74	13.56
7	144.73	41	24.61	75	13.37
8	126.84	42	24.02	76	13.19
9	112.93	43	23.46	77	13.02
10	101.80	44	22.92	78	12.85
11	92.70	45	22.41	79	12.69
12	85.11	46	21.92	80	12.53
13	78.40	47	21.46	81	12.37
14	72.68	48	21.02	82	12.22
15	67.76	49	20.57	83	12.08
16	63.47	50	20.15	84	11.93
17	59.71	51	19.75	85	11.79
18	56.37	52	19.36	86	11.65
19	53.40	53	18.99	87	11.51
20	50.74	54	18.63	88	11.38
21	48.33	55	18.29	89	11.25
22	46.15	56	17.96	90	11.13
23	44.17	57	17.65	91	11.00
24	42.35	58	17.34	92	10.88
25	40.61	59	17.05	93	10.77
26	39.01	60	16.77	94	10.65
27	37.53	61	16.48	95	10.54
28	36.17	62	16.21	96	10.43
29	34.90	63	15.95	97	10.32
30	33.73	64	15.69	98	10.21
31	32.64	65	15.45	99	10.11
32	31.61	66	15.21	100	10.01
33	30.66	67	14.98	101	9.91
34	29.76	68	14.76	102	9.81

Outstanding Monthly Policy	Monthly Instalment factor	Outstanding Monthly Policy	Monthly Instalment factor	Outstanding Monthly Policy	Monthly Instalment factor
Anniversaries	per 1000 SA	Anniversaries	per 1000 SA	Anniversaries	per 1000 SA
103	9.71	156	6.44	209	4.85
104	9.62	157	6.39	210	4.83
105	9.53	158	6.35	211	4.81
106	9.44	159	6.31	212	4.79
107	9.35	160	6.28	213	4.77
108	9.27	161	6.24	214	4.75
109	9.18	162	6.20	215	4.73
110	9.10	163	6.16	216	4.70
111	9.01	164	6.13	217	4.68
112	8.93	165	6.09	218	4.66
113	8.85	166	6.06	219	4.64
114	8.78	167	6.02	220	4.62
115	8.70	168	5.99	221	4.60
116	8.63	169	5.95	222	4.58
117	8.55	170	5.92	223	4.57
118	8.48	171	5.88	224	4.55
119	8.41	172	5.85	225	4.53
120	8.34	173	5.82	226	4.51
121	8.27	174	5.78	227	4.49
122	8.20	175	5.75	228	4.47
123	8.14	176	5.72	229	4.45
124	8.07	177	5.69	230	4.44
125	8.01	178	5.66	231	4.42
126	7.94	179	5.63	232	4.40
127	7.88	180	5.60	233	4.38
128	7.82	181	5.57	234	4.37
129	7.76	182	5.54	235	4.35
130	7.70	183	5.51	236	4.33
131	7.64	184	5.48	237	4.31
132	7.59	185	5.45	238	4.30
133	7.53	186	5.42	239	4.28
134	7.47	187	5.40	240	4.26
135	7.42	188	5.37	241	4.25
136	7.36	189	5.34	242	4.23
137	7.31	190	5.31	243	4.22
138	7.26	191	5.29	244	4.20
139	7.21	192	5.26	245	4.18
140	7.16	193	5.24	246	4.17
141	7.11	194	5.21	247	4.15
142	7.06	195	5.18	248	4.14
143	7.01	196	5.16	249	4.12
144	6.96	197	5.13	250	4.11
145	6.91	198	5.11	251	4.09
146	6.87	199	5.08	252	4.08
147	6.82	200	5.06	253	4.06
148	6.77	201	5.04	254	4.05
149	6.73	202	5.01	255	4.03
150	6.69	203	4.99	256	4.02
151	6.64	204	4.97	257	4.00
152	6.60	205	4.94	258	3.99
153	6.56	206	4.92	259	3.98
154	6.52	207	4.90	260	3.96
155	6.48	208	4.87	261	3.95

Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA
	•		per 1000 SA		<u> </u>
262	3.94	315	3.34	368	2.93
263	3.92	316	3.33	369	2.93
264	3.91	317	3.33	370	2.92
265	3.90	318	3.32	371	2.92
266	3.88	319	3.31	372	2.91
267	3.87	320	3.30	373	2.90
268	3.86	321	3.29	374	2.90
269	3.84	322	3.28	375	2.89
270	3.83	323	3.27	376	2.88
271	3.82	324	3.26	377	2.88
272	3.80	325	3.26	378	2.87
273	3.79	326	3.25	379	2.87
274	3.78	327	3.24	380	2.86
275	3.77	328	3.23	381	2.85
276	3.76	329	3.22	382	2.85
277	3.74	330	3.21	383	2.84
278	3.73	331	3.20	384	2.84
279	3.72	332	3.20	385	2.83
280	3.71	333	3.19	386	2.82
281	3.70	334	3.18	387	2.82
282	3.68	335	3.17	388	2.81
283	3.67	336	3.16	389	2.81
284	3.66	337	3.16	390	2.80
285	3.65	338	3.15	391	2.79
286	3.64	339	3.14	392	2.79
287	3.63	340	3.13	393	2.78
288	3.62	341	3.13	394	2.78
289	3.60	342	3.12	395	2.77
290	3.59	343	3.11	396	2.77
291	3.58	344	3.10	397	2.76
292	3.57	345	3.10	398	2.76
293	3.56	346	3.09	399	2.75
294	3.55	347	3.08	400	2.74
295	3.54	348	3.07	401	2.74
296	3.53	349	3.07	402	2.73
297	3.52	350	3.06	403	2.73
298	3.51	351	3.05	404	2.72
299	3.50	352	3.04	405	2.72
300	3.49	353	3.04	406	2.71
301	3.48	354	3.03	407	2.71
302	3.47	355	3.02	408	2.70
303	3.46	356	3.02	409	2.70
304	3.45	357	3.01	410	2.69
305	3.44	358	3.00	411	2.69
306	3.43	359	2.99	412	2.68
307	3.42	360	2.99	413	2.68
308	3.41	361	2.98	414	2.67
309	3.40	362	2.97	415	2.67
310	3.39	363	2.97	416	2.66
311	3.38	364	2.96	417	2.66
312	3.37	365	2.95	418	2.65
313	3.36	366	2.95	419	2.65
314	3.35	367	2.94	420	2.64

Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA
421	2.64	441	2.55	461	2.46
422	2.63	442	2.54	462	2.46
423	2.63	443	2.54	463	2.46
424	2.62	444	2.53	464	2.45
425	2.62	445	2.53	465	2.45
426	2.61	446	2.53	466	2.45
427	2.61	447	2.52	467	2.44
428	2.60	448	2.52	468	2.44
429	2.60	449	2.51	469	2.43
430	2.60	450	2.51	470	2.43
431	2.59	451	2.50	471	2.43
432	2.59	452	2.50	472	2.42
433	2.58	453	2.50	473	2.42
434	2.58	454	2.49	474	2.42
435	2.57	455	2.49	475	2.41
436	2.57	456	2.48	476	2.41
437	2.56	457	2.48	477	2.40
438	2.56	458	2.48	478	2.40
439	2.56	459	2.47	479	2.40
440	2.55	460	2.47	480	2.39

Monthly Instalment Factors – Increasing @ 10.0% p.a. Simple Interest

Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA
1	1003.27	29	33.7	57	16.29
2	502.45	30	32.51	58	15.98
3	335.51	31	31.4	59	15.69
4	252.04	32	30.37	60	15.42
5	201.96	33	29.41	61	15.13
6	168.58	34	28.51	62	14.85
7	144.73	35	27.66	63	14.59
8	126.84	36	26.87	64	14.33
9	112.93	37	26.06	65	14.09
10	101.80	38	25.31	66	13.85
11	92.70	39	24.59	67	13.63
12	85.11	40	23.92	68	13.41
13	78.10	41	23.29	69	13.19
14	72.18	42	22.69	70	12.99
15	67.10	43	22.12	71	12.79
16	62.71	44	21.58	72	12.6
17	58.87	45	21.07	73	12.4
18	55.48	46	20.59	74	12.21
19	52.47	47	20.13	75	12.03
20	49.78	48	19.69	76	11.85
21	47.36	49	19.23	77	11.68
22	45.17	50	18.8	78	11.51
23	43.18	51	18.39	79	11.35
24	41.36	52	18	80	11.19
25	39.55	53	17.63	81	11.04
26	37.90	54	17.27	82	10.89
27	36.38	55	16.93	83	10.75
28	34.99	56	16.6	84	10.61

Outstanding Monthly Policy	Monthly Instalment factor	Outstanding Monthly Policy	Monthly Instalment factor	Outstanding Monthly Policy	Monthly Instalment factor
Anniversaries	per 1000 SA	Anniversaries	per 1000 SA	Anniversaries	per 1000 SA
85	10.47	138	6.08	191	4.23
86	10.33	139	6.03	192	4.21
87	10.2	140	5.98	193	4.18
88	10.06	141	5.93	194	4.16
89	9.94	142	5.89	195	4.14
90	9.81	143	5.84	196	4.11
91	9.69	144	5.8	197	4.09
92	9.58	145	5.75	198	4.07
93	9.46	146	5.7	199	4.04
94	9.35	147	5.66	200	4.02
95	9.24	148	5.62	201	4
96	9.14	149	5.58	202	3.98
97	9.03	150	5.53	203	3.96
98	8.92	151	5.49	204	3.94
99	8.82	152	5.45	205	3.92
100	8.72	153	5.41	206	3.89
101	8.62	154	5.37	207	3.87
102	8.53	155	5.34	208	3.85
103	8.44	156	5.3	209	3.83
104	8.35	157	5.26	210	3.81
105	8.26	158	5.22	211	3.79
106	8.17	159	5.19	212	3.77
107	8.09	160	5.15	213	3.76
108	8.01	161	5.11	214	3.74
109	7.92	162	5.08	215	3.72
110	7.84	163	5.04	216	3.7
111	7.76	164	5.01	217	3.68
112	7.68	165	4.98	218	3.66
113	7.6	166	4.94	219	3.64
114	7.53	167	4.91	220	3.63
115	7.46	168	4.88	221	3.61
116	7.38	169	4.85	222	3.59
117	7.31	170	4.81	223	3.57
118	7.25	171	4.78	224	3.56
119	7.18	172	4.75	225	3.54
120	7.11	173	4.72	226	3.52
121	7.04	174	4.69	227	3.51
122	6.98	175	4.66	228	3.49
123	6.91	176	4.63	229	3.47
124	6.85	177	4.6	230	3.46
125	6.79	178	4.57	231	3.44
126	6.73	179	4.55	232	3.42
127	6.67	180	4.52	233	3.41
128	6.61	181	4.49	234	3.39
129	6.55	182	4.46	235	3.38
130	6.5	183	4.44	236	3.36
131	6.44	184	4.41	237	3.35
132	6.39	185	4.38	238	3.33
133	6.33	186	4.36	239	3.32
134	6.28	187	4.33	240	3.3
135	6.23	188	4.31	241	3.29
136	6.18	189	4.28	242	3.27
137	6.13	190	4.26	243	3.26

Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA
	•		•		•
244	3.24	297	2.64	350	2.24
245	3.23	298	2.63	351	2.24
246	3.22	299	2.62	352	2.23
247	3.2	300	2.62	353	2.22
248	3.19	301	2.61	354	2.22
249	3.17	302	2.6	355	2.21
250	3.16	303	2.59	356	2.21
251	3.15	304	2.58	357	2.2
252	3.14	305	2.57	358	2.2
253	3.12	306	2.56	359	2.19
254	3.11	307	2.55	360	2.18
255	3.1	308	2.55	361	2.18
256	3.08	309	2.54	362	2.17
257	3.07	310	2.53	363	2.17
258	3.06	311	2.52	364	2.16
259	3.05	312	2.51	365	2.15
260	3.03	313	2.51	366	2.15
261	3.02	314	2.5	367	2.14
262	3.01	315	2.49	368	2.14
263	3	316	2.48	369	2.13
264	2.99	317	2.47	370	2.13
265	2.97	318	2.47	371	2.12
266	2.96	319	2.46	372	2.12
267	2.95	320	2.45	373	2.11
268	2.94	321	2.44	374	2.11
269	2.93	322	2.44	375	2.1
270	2.92	323	2.43	376	2.09
271	2.9	324	2.42	377	2.09
272	2.89	325	2.41	378	2.08
273	2.88	326	2.41	379	2.08
274	2.87	327	2.4	380	2.07
275	2.86	328	2.39	381	2.07
276	2.85	329	2.38	382	2.06
277	2.84	330	2.38	383	2.06
278	2.83	331	2.37	384	2.05
279	2.82	332	2.36	385	2.05
280	2.81	333	2.36	386	2.04
281	2.8	334	2.35	387	2.04
282	2.79	335	2.34	388	2.03
283	2.78	336	2.33	389	2.03
284	2.77	337	2.33	390	2.02
285	2.76	338	2.32	391	2.02
286	2.75	339	2.31	392	2.01
287	2.74	340	2.31	393	2.01
288	2.73	341	2.3	394	2.01
289	2.72	342	2.29	395	2
290	2.71	343	2.29	396	2
291	2.7	344	2.28	397	1.99
292	2.69	345	2.28	398	1.99
293	2.68	346	2.27	399	1.98
294	2.67	347	2.26	400	1.98
295	2.66	348	2.26	401	1.97
296	2.65	349	2.25	402	1.97

Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA	Outstanding Monthly Policy Anniversaries	Monthly Instalment factor per 1000 SA
403	1.96	429	1.86	455	1.76
404	1.96	430	1.85	456	1.76
405	1.95	431	1.85	457	1.76
406	1.95	432	1.84	458	1.75
407	1.95	433	1.84	459	1.75
408	1.94	434	1.84	460	1.75
409	1.94	435	1.83	461	1.74
410	1.93	436	1.83	462	1.74
411	1.93	437	1.83	463	1.74
412	1.92	438	1.82	464	1.73
413	1.92	439	1.82	465	1.73
414	1.92	440	1.81	466	1.73
415	1.91	441	1.81	467	1.72
416	1.91	442	1.81	468	1.72
417	1.9	443	1.8	469	1.72
418	1.9	444	1.8	470	1.71
419	1.9	445	1.8	471	1.71
420	1.89	446	1.79	472	1.71
421	1.89	447	1.79	473	1.71
422	1.88	448	1.79	474	1.7
423	1.88	449	1.78	475	1.7
424	1.88	450	1.78	476	1.7
425	1.87	451	1.78	477	1.69
426	1.87	452	1.77	478	1.69
427	1.86	453	1.77	479	1.69
428	1.86	454	1.77	480	1.68

Annexure 6
Early Exit Values and SSV Factors for Plan Option "Life"

	Factor A																			
Premium Payment Term	1	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
Policy Year* of surrender																				
1	70%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%
2	70%	30%	29%	28%	27%	26%	25%	24%	23%	22%	21%	20%	18%	16%	14%	12%	9%	9%	9%	8%
3	70%	40%	38%	36%	34%	32%	30%	29%	28%	27%	26%	25%	22%	20%	18%	16%	14%	13%	13%	12%
4	70%	50%	47%	44%	41%	38%	35%	34%	33%	32%	31%	30%	27%	25%	22%	20%	18%	17%	17%	16%
5	70%	70%	64%	58%	52%	46%	40%	39%	38%	37%	36%	35%	32%	29%	27%	24%	22%	21%	21%	20%
6	70%	70%	70%	63%	57%	51%	45%	44%	43%	42%	41%	40%	37%	34%	31%	28%	26%	25%	25%	24%
7	70%	70%	70%	70%	63%	56%	50%	49%	48%	47%	46%	45%	42%	39%	36%	33%	30%	29%	29%	28%
8	70%	70%	70%	70%	70%	65%	60%	58%	56%	54%	52%	50%	47%	44%	41%	38%	35%	34%	33%	33%
9	70%	70%	70%	70%	70%	70%	70%	67%	64%	61%	58%	55%	52%	49%	46%	43%	40%	39%	38%	37%
10	80%	80%	80%	80%	80%	80%	80%	76%	72%	68%	64%	60%	57%	54%	51%	48%	45%	44%	43%	42%
11	80%	80%	80%	80%	80%	80%	80%	80%	76%	72%	68%	65%	62%	59%	56%	53%	50%	48%	47%	46%
12	80%	80%	80%	80%	80%	80%	80%	80%	80%	76%	73%	70%	67%	64%	61%	58%	55%	53%	52%	50%
13	80%	80%	80%	80%	80%	80%	80%	80%	80%	80%	77%	75%	72%	69%	66%	63%	60%	58%	56%	55%
14	80%	80%	80%	80%	80%	80%	80%	80%	80%	80%	80%	80%	77%	74%	71%	68%	65%	63%	61%	59%

	Factor A Premium																			
Premium Payment Term	1	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
Policy Year* of surrender																				
15	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	86%	82%	78%	74%	70%	68%	66%	64%
16	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	86%	82%	78%	75%	72%	70%	68%
17	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	86%	83%	80%	77%	75%	72%
18	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	87%	85%	82%	79%	77%
19	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	90%	87%	84%	81%
20	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	92%	89%	86%
21	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	92%	89%
22	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	92%
23	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%
24	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%	95%
25	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
26	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
27	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
28	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
29	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
30	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
31	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
32	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
33	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
34	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
35	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
36	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
37	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
38	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
39	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
40	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
41	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%
42+	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%

Factor A																			
Premium Payment Term	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42
Policy Year* of surrender																			
1	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%	0%
2	8%	8%	8%	8%	8%	8%	8%	7%	7%	7%	7%	7%	6%	6%	6%	6%	6%	6%	6%
3	12%	12%	11%	11%	11%	11%	11%	10%	10%	9%	9%	9%	8%	8%	8%	7%	7%	7%	7%
4	16%	16%	15%	15%	14%	14%	14%	13%	12%	12%	11%	11%	10%	10%	9%	9%	8%	8%	8%
5	20%	20%	19%	18%	18%	17%	17%	16%	15%	14%	13%	13%	12%	11%	11%	10%	10%	9%	9%
6	24%	24%	23%	22%	21%	20%	20%	19%	18%	17%	16%	15%	14%	13%	12%	12%	11%	10%	10%
7	28%	28%	27%	26%	25%	24%	23%	21%	20%	19%	18%	17%	16%	15%	14%	13%	12%	11%	11%
8	32%	32%	30%	29%	28%	27%	26%	24%	23%	21%	20%	19%	18%	17%	16%	15%	14%	13%	12%
9	36%	36%	34%	33%	31%	30%	29%	27%	25%	24%	22%	21%	19%	18%	17%	16%	15%	14%	13%

	Factor A																		
Premium Payment Term	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42
Policy Year* of surrender																			
10	41%	40%	38%	36%	35%	33%	32%	30%	28%	26%	24%	23%	21%	20%	19%	17%	16%	15%	14%
11	45%	44%	42%	40%	38%	36%	35%	33%	31%	29%	27%	26%	24%	23%	21%	20%	18%	17%	16%
12	49%	48%	46%	44%	42%	40%	38%	36%	34%	32%	30%	29%	27%	25%	24%	22%	21%	19%	18%
13	53%	52%	49%	47%	45%	43%	41%	39%	37%	35%	33%	32%	30%	28%	26%	25%	23%	21%	20%
14	57%	56%	53%	51%	48%	46%	44%	42%	40%	38%	36%	35%	33%	31%	29%	27%	25%	23%	22%
15	62%	60%	57%	54%	52%	49%	47%	45%	43%	41%	39%	38%	36%	34%	32%	30%	28%	26%	24%
16	66%	64%	61%	58%	55%	52%	50%	48%	46%	44%	42%	41%	38%	36%	34%	32%	30%	28%	26%
17	70%	68%	65%	62%	59%	56%	53%	51%	49%	47%	45%	44%	41%	39%	37%	34%	32%	30%	28%
18	74%	72%	68%	65%	62%	59%	56%	54%	52%	50%	48%	47%	44%	42%	39%	37%	34%	32%	30%
19	78%	76%	72%	69%	65%	62%	59%	57%	55%	53%	51%	50%	47%	44%	42%	39%	37%	34%	32%
20	83%	80%	76%	72%	69%	65%	62%	60%	58%	56%	54%	53%	50%	47%	44%	42%	39%	36%	34%
21	86%	84%	80%	76%	72%	68%	65%	63%	61%	59%	57%	56%	53%	50%	47%	45%	42%	39%	37%
22	90%	88%	84%	80%	76%	72%	68%	66%	64%	62%	60%	59%	56%	53%	50%	48%	45%	42%	40%
23	94%	92%	87%	83%	79%	75%	71%	69%	67%	65%	63%	62%	59%	56%	53%	51%	48%	45%	43%
24	95%	95%	90%	86%	82%	78%	74%	72%	70%	68%	66%	65%	62%	59%	56%	54%	51%	48%	46%
25	100%	100%	95%	90%	86%	81%	77%	75%	73%	71%	69%	68%	65%	62%	59%	57%	54%	51%	49%
26	100%	100%	100%	95%	90%	85%	80%	78%	76%	74%	72%	71%	68%	65%	62%	60%	57%	54%	52%
27	100%	100%	100%	100%	94%	88%	83%	81%	79%	77%	75%	74%	71%	68%	65%	63%	60%	57%	55%
28	100%	100%	100%	100%	100%	93%	86%	84%	82%	80%	78%	77%	74%	71%	68%	66%	63%	60%	58%
29	100%	100%	100%	100%	100%	100%	90%	88%	86%	84%	82%	80%	77%	74%	71%	69%	66%	63%	61%
30	100%	100%	100%	100%	100%	100%	100%	96%	93%	89%	86%	83%	80%	77%	74%	72%	69%	66%	64%
31	100%	100%	100%	100%	100%	100%	100%	100%	96%	93%	89%	86%	83%	80%	77%	75%	72%	69%	67%
32	100%	100%	100%	100%	100%	100%	100%	100%	100%	96%	92%	89%	86%	83%	80%	78%	75%	72%	70%
33	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	96%	92%	89%	86%	83%	81%	78%	75%	73%
34	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	95%	92%	89%	86%	84%	81%	78%	76%
35	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%	94%	91%	88%	85%	82%	79%
36	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%	94%	91%	88%	85%	82%
37	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%	94%	91%	88%	85%
38	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%	94%	91%	88%
39	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%	94%	91%
40	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%	94%
41	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	97%
42+	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%	100%

^{*} For Lapsed policies, Policy Year to be treated as number of complete years' of premiums paid.

Annexure 7

GSV Factors and SSV Factors for Plan Options "Life with Return of Premium" and "Life Plus"

	30		%0	30%	35%	20%	52%	53%	25%	%95	28%	%09	61%	%89	64%	%99	%89	%69	71%	72%	74%	%92	77%	%62	%08	85%	84%	85%	87%	%88	%06	%06
	29		%0	30%	35%	20%	52%	53%	25%	21%	28%	%09	62%	%89	%59	%29	%89	%02	72%	73%	75%	77%	78%	%08	82%	83%	85%	87%	88%	%06	%06	
	28		%0	30%	35%	20%	52%	53%	25%	21%	29%	%09	62%	64%	%99	%29	%69	71%	73%	74%	%9/	78%	%08	81%	83%	85%	87%	88%	%06	%06		
	27		%0	30%	35%	20%	25%	54%	25%	21%	29%	61%	%89	%59	%99	%89	%02	72%	74%	75%	21%	%62	81%	83%	85%	%98	%88	%06	%06			
	56		%0	30%	35%	20%	52%	54%	26%	28%	%09	61%	%89	%59	%29	%69	71%	73%	75%	77%	%62	%08	82%	84%	%98	%88	%06	%06				
	25		%0	30%	35%	20%	52%	54%	26%	28%	%09	62%	64%	%99	%89	%02	72%	74%	%9/	78%	%08	82%	84%	%98	88%	%06	%06					
	24		%0	30%	35%	20%	25%	54%	26%	28%	61%	%89	%59	%29	%69	71%	73%	75%	77%	%62	85%	84%	%98	%88	%06	%06						
	23		%0	30%	35%	20%	52%	54%	21%	29%	61%	%89	%99	%89	%02	72%	74%	77%	%62	81%	83%	%98	%88	%06	%06							
	22		%0	30%	35%	20%	52%	25%	21%	29%	62%	64%	%99	%69	71%	74%	%9/	78%	81%	83%	85%	88%	%06	%06								
	21		%0	30%	35%	20%	23%	25%	28%	%09	%89	%59	%89	%02	73%	75%	78%	%08	83%	85%	%88	%06	%06									
	20		%0	30%	35%	20%	23%	25%	28%	61%	%89	%99	%69	71%	74%	77%	%62	82%	85%	87%	%06	%06										
	19		%0	30%	35%	20%	23%	26%	29%	61%	64%	%29	%02	73%	%9/	%62	81%	84%	87%	%06	%06											
	18		%0	30%	35%	20%	23%	26%	29%	62%	%59	%89	72%	75%	78%	81%	84%	87%	%06	%06												
or B	17		%0	30%	35%	20%	23%	21%	%09	%89	%29	%02	73%	77%	%08	83%	87%	%06	%06													
Factor B	16		%0	30%	35%	20%	54%	21%	61%	%59	%89	72%	75%	%62	83%	%98	%06	%06														
	15		%0	30%	35%	20%	54%	28%	62%	%99	%02	74%	78%	82%	%98	%06	%06															
	14		%0	30%	35%	20%	54%	29%	%89	%89	72%	%//	81%	%98	%06	%06																
	13		%0	30%	35%	20%	25%	%09	%59	%02	75%	%08	85%	%06	%06																	
	12		%0	30%	35%	20%	%95	61%	%29	73%	%62	84%	%06	%06																		
	11		%0	30%	35%	20%	21%	%89	%02	77%	83%	%06	%06																			
	10		%0	30%	35%	20%	28%	%99	74%	82%	%06	%06																				
	6		%0	30%	35%	20%	%09	%02	%08	%06	%06																					
	∞		%0	30%	35%	20%	%89	77%	%06	%06																						
	7		%0	30%	35%	20%	%02	%06	%06																							
	9		%0	30%	35%	20%	%06	%06																								
	2		%0	30%	35%	%06	%06																									
	Policy Term	Policy Year of Surrender	1	2	3	4	5	9	7	8	6	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30

GSV Factors and SSV Factors for Plan Options "Life with Return of Premium" and "Life Plus"

	30		%0	2%	2%	8%	%6	10%	11%	12%	13%	14%	16%	17%	19%	21%	23%	25%	27%	30%	33%	36%	39%	43%	48%	25%	28%	64%	%02	77%	85%	95%
	59		%0	%8	%8	%6	10%	11%	12%	13%	14%	16%	17%	19%	21%	73%	72%	27%	30%	33%	36%	40%	44%	48%	23%	28%	64%	%02	78%	%98	%26	
	28		%0	%8	%6	10%	11%	12%	13%	15%	16%	17%	19%	21%	73%	25%	78%	30%	33%	37%	40%	44%	48%	23%	28%	64%	71%	. %8/	. %98	95%		
	27		%0	%6	10%	11%	12%	13%	15%	16%	18%	19%	21%	23%	25%	78%	31%	34%	37%	40%	44%	49%	23% 7	29%	64%	71% (. %8/	. %98	8 %56			
	56		%0	10%	11%	12%	14%	15%	16%	18%	19%	21%	23%	792	78%	31%	34%	37%	41%	44%	49%	54%	29%	65%	71% (. %8/	. %98	8 82%				
	25		%0	11%	12%	14%	15%	16%	18%	20%	21%	24%	792	78%	31%	34%	37%	41%	45%	49%	54%	29%	%59	71% (. %8/	. %98	8 % % 6	-				
	24		%0	13%	14%	15%	16%	18%	70%	22%	24%	792	78%	31%	34%	37%	41%	45%	, 49%	54%	29%	82%	71%	. %8/	. %98	8 %26						
	23		%0	14%	15%	17%	18%	70%	22%	24%	. %92	73%	31%	34%	37%	41%	45%	49%	. 24%	29%	%59	71%	78%	%98	95%							
	22		%0	15%	17%	18%	70%	75%	24%	79%	78%	31%	34%	38%	41%	45%	49%	. 24%	29%	%59	71%	78%	%98	95%								
	21		%0	17%	18%	70%	22%	24%	792	762	32%	35%	38%	41%	45%	20%	. %45	%09	%29	72%	. %8/	. %98	82%									
	20		%0	18%	20%	22%	24%	798	78%	32%	32%	38%	41%	45%	20%	24%	%09	%59	72%	%62	%98	95%										
	19		%0	20%	22%	24%	27%	78%	32%	35%	38%	42%	46%	20%	25%	%09	%59	72%	%62	%98	95%											
Factor C	18		%0	22%	24%	27%	762	32%	35%	38%	45%	46%	20%	25%	%09	%99	72%	%62	%98	%26												
	17		%0	24%	27%	79%	32%	35%	38%	45%	46%	20%	25%	%09	%99	72%	%62	%98	%26													
	16		%0	27%	79%	32%	35%	38%	42%	46%	20%	25%	%09	%99	72%	%62	%98	%26														
	15		%0	762	32%	35%	38%	42%	46%	20%	25%	%09	%99	72%	%62	%98	95%															
	14		%0	32%	35%	39%	42%	46%	20%	25%	%09	%99	72%	79%	%98	95%																
	13		%0	35%	39%	42%	46%	20%	25%	%09	%99	72%	%62	%98	95%																	
	12		%0	39%	42%	46%	51%	25%	%09	%99	72%	%62	%98	95%																		
	11		%0	42%	46%	51%	25%	%09	%99	72%	%62	%98	95%																			
	10		%0	46%	51%	25%	61%	%99	72%	%62	%98	%26																				
	6		%0	51%	25%	61%	%99	72%	%62	%98	%56																					
	∞		%0	%95	61%	%99	72%	%62	%98	95%																						
	7		%0	61%	%99	72%	%62	%98	%26																							
	9		%0	%99	73%	%62	87%	%26																								
	2		%0	73%	%62	87%	95%																									
	Policy Term	Policy Year of Surrender	1	2	3	4	5	9	7	8	6	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30

GSV Factors and SSV Factors for Plan Options "Life with Return of Premium" and "Life Plus"

Outstanding complete years	Factor D	Outstanding complete years	Factor D	Outstanding complete years	Factor D
0	95.8%	24	25.2%	48	5.9%
1	88.6%	25	23.8%	49	5.5%
2	82.5%	26	22.4%	50	5.2%
3	77.3%	27	21.2%	51	4.8%
4	72.7%	28	20.0%	52	4.5%
5	68.6%	29	18.9%	53	4.2%
6	64.8%	30	17.8%	54	3.9%
7	61.4%	31	16.7%	55	3.7%
8	58.3%	32	15.8%	56	3.4%
9	55.4%	33	14.9%	57	3.2%
10	52.6%	34	14.0%	58	3.0%
11	50.0%	35	13.2%	59	2.8%
12	47.6%	36	12.4%	60	2.6%
13	45.2%	37	11.7%	61	2.4%
14	43.0%	38	11.0%	62	2.2%
15	40.8%	39	10.4%	63	2.1%
16	38.8%	40	9.8%	64	1.9%
17	36.8%	41	9.2%	65	1.8%
18	34.9%	42	8.7%	66	1.7%
19	33.1%	43	8.1%	67	1.6%
20	31.4%	44	7.6%	68	1.5%
21	29.7%	45	7.2%	69	1.4%
22	28.1%	46	6.7%	70	1.3%
23	26.6%	47	6.3%	71	1.2%



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